

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 15 OF 2026 / EZ**

Deba Prasad Sahoo

...Appellant

VERSUS

Director, Animal Husbandry and
Veterinary Services and & Others

...Respondents

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By the Respondent No.2

Through

Kolkata
Date:

Papiya Banerjee Bihani

Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.2
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

04 APR 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
ORIGINAL APPLICATION No. 15 OF 2026 / EZ

Deba Prasad Sahoo ...Appellant

VERSUS

Director, Animal Husbandry and
Veterinary Services and & Others ...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.2.**

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.2 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That this application has been filed by the applicant alleging that the staff of the Govt. Veterinary Hospital, Talcher which has been impleaded as R-9 has been repeatedly since last several months burning all types of waste materials within the hospital premises under the supervision and observation of the Block Veterinary Officer and Sub-Divisional Veterinary Officer.
3. That the Hon'ble Tribunal while adjudicating the OA vide their order dtd.03.02.2026 at para-10 has been pleased to constitute a joint committee consisting of one representative from District Magistrate-cum-Collector, Angul and one representative from the State PCB, Odisha and directed the committee to visit the place and submit the factual and action taken report. The R-2 Board has been declared as the Nodal Agency for coordination and logistic support.
4. That in compliance to the order dtd.03.02.2026 of this Hon'ble Tribunal the R-2 Board has nominated Er.Ramesh Kumar Ekka, Sr. Environmental Engineer and Regional



Officer, Angul to represent the Board in the joint committee constituted by the Hon'ble Tribunal who has also been declared as the Nodal Officer and intimated the same to the Collector & DM, Angul (R-6) vide Board's letter No.2096 dtd.13.02.2026 for further action with copy to Regional Officer, Angul. A copy of the letter No.2096 dtd.13.02.2026 is annexed to this affidavit and marked as **ANNEXURE - R2/1.**

5. That in the meantime, the joint committee has visited the site on 21.02.2026 and submitted a detail report dealing with the observation on the day of visit and recommendations. Copy of the report of the joint committee along with its annexures is annexed to this affidavit and marked as **ANNEXURE- R2/2 Colly** for kind perusal of Hon'ble Tribunal.
6. That the joint committee report at Annexure-R2/2 Colly is filed in compliance to order dtd.03.02.2026 of the Hon'ble Tribunal.



*

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

7. That the Respondent No.2 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
8. That the annexures annexed to the present affidavit are true and correct copies of their originals.
9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.


DEPONENT
Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

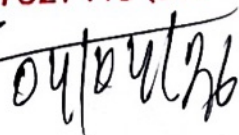
Verified at Bhubaneswar on this the 4th April, 2026.

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)


DEPONENT
Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar



✕

ANNEXURE-R2/109



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Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIA

No. 2096
VII - L - Misc - 1284

Date: 13-2-26

Speed Post / E-mail

To

The Collector & District Magistrate
Angul.

Sub: OA No.15/2026/EZ - Deba Prasad Sahoo vs. Director, Animal Husbandry and
Veterinary Services & Others.

Sir,

The Hon'ble NGT, EZB, Kolkata while adjudicating the OA relating to violation of environmental norms by the Sub-Divisional Veterinary Officer, Talcher (R-9) vide their order dtd.03.02.2026 has been pleased to constitute a joint committee consisting of one representative of Collector & District Magistrate, Angul and one representative from SPC Board, Odisha and directed the committee to visit the place and submit the factual and action taken report within 6 weeks. The State PCB has been declared as the Nodal Agency for coordination and logistic support. Further, it is also directed that the report of the committee may be filed within 6 weeks and adjourned the matter to 07.04.2026.

Er. Ramesh Kumar Ekka, Sr. Env.Engineer and Regional Officer, Angul (M-9437221216) has been nominated to represent the Board in the joint committee constituted by the Hon'ble Tribunal, who shall also act as the Nodal Officer. Copy of OA and order dtd.03.02.2026 are enclosed for your information and necessary action. You are requested to please nominate your representative and intimate the same to the Nodal Officer for compliance of the direction of the Hon'ble Tribunal and filing of the committee report within the stipulated time fixed by the Hon'ble Tribunal.

Yours faithfully,

Encl: As above.


13.2.26
Member Secretary

Memo No. 2097 / Date: 13-2-26

By Speed Post / E-mail

Copy along with copy of enclosure forwarded to Regional Officer, SPC Board, Angul
for information and necessary action.

Encl: As above.


13.2.26
Member Secretary

**Joint Committee Report on O.A. No. 15/2026/EZ, filed by Deba Prasad Sahoo Vrs.
Director, Animal Husbandry & Veterinary Services and Others before the National
Green Tribunal, Eastern Zone, Kolkata-reg**

As per the order dated 03.02.2026 of Hon'ble NGT, EZ, Kolkata, a joint committee has been constituted & the Committee is directed to visit the place and submit the factual and action taken report. In obedience to the order of the Hon'ble NGT, EZ, Kolkata, the following members of joint committee visited the site (Government Veterinary Hospital, Talcher) on 21.02.2026.

1. Sri Samir Kumar Jena, IAS, Sub-Collector, Talcher
2. Dr. Pradeep Kumar Saha, Executive Officer (EO), Municipality, Talcher
3. Er. Ramesh Kumar Ekka, Sr. Env. Engineer & Regional Officer, Angul and Nodal Officer, State Pollution Control Board, Odisha.

The following officers were also accompanied joint committee visit.

1. Sri Daniel Ekka, (OAS), Deputy Collector, Talcher
2. Sri Soumya Ranjan Kuanr, Asst. Env. Scientist, SPC Board, Angul
3. Smt. Chinmayee Dash, Block Veterinary Officer, Government Veterinary Hospital, Talcher accompanied the joint committee team during visit.

Statutory Clearances obtained:

1. The said Veterinary Hospital has obtained one-time authorisation under the provision of Bio-Medical Waste Management Rules,2016 vide Board's letter no.538 on dtd.23.02.2021 (copy enclosed as **Annexure- I**)
2. The said Veterinary Hospital has made an agreement with Common Biomedical Waste Treatment Facility (CBWTF) namely M/s. Mediaid Marketing Services Pvt. Ltd. for transportation, treatment and disposal of Bio-Medical Waste on 19.03.2025 which is valid for the period up to 31.03.2026. (copy enclosed as **Annexure- II**)

Observations on the day of visit:

The joint committee observed the following during site visit.


1. The said veterinary hospital has provided colour coded bins (lined with colour coded poly bags) at the source of waste generation with proper signage for better waste segregation and collection. It was observed that Management of biomedical waste inside the hospital premises was satisfactory and in accordance with the Bio-Medical Waste Management Rules,2016.
2. The said hospital has maintained records on waste generation on daily basis and same is being handing over periodically to third party namely M/s. Mediaid Marketing Services Pvt.Ltd for final treatment and disposal at their end. Copy of the waste generation records for last three (03) months is annexed as **Annexure- III**.
3. During visit, no such evidence could be found for any open burning of bio-medical waste inside the hospital premises. However, traces of burning of general waste such as waste plastics and papers were found within the hospital premises.
4. The state Pollution Control Board, Odisha Angul has taken various initiatives in order to bring down the AQI level in the region. (copy enclosed as **Annexure- IV**)

5. The Collector and District Magistrate, Angul has issued an order under section 163 of the Bharatiya Nagarika Suraksha Sanhita (BNSS) in order to bring down the AQI level in the district vide order No.19 dated.03.01.2026. (copy enclosed as **Annexure- V**)
6. The hospital authority has also submitted a letter to the Executive Officer, Talcher Municipality with a request to lift the general solid waste generated from the campus of SDVO, Talcher and SDVH, Talcher. (copy enclosed as **Annexure- VI**)
7. It was learnt that, hospital authority has submitted a letter to the Inspector-In-Charge, Talcher, Sadar Police station with a request to conduct regular patrolling near Office of SDVO, Talcher and SDVH, Talcher in order to maintain healthy social atmosphere (copy enclosed as **Annexure- VII**)
8. Further, hospital authority has informed the committee that, some miscreants are creating unhealthy atmosphere by doing unlawful activities such as open urinating, consuming alcohol and smoking inside hospital premises mostly during evening and night time.

Recommendations:

1. The hospital authority shall provide dedicated bio-medical waste storage room inside the premises before handing over to third party namely M/s Mediaid Marketing Services Pvt Ltd.
2. The hospital authority shall stop open burning of general solid waste and same shall be handed over to Talcher, Municipality on daily basis for scientific disposal at their end.
3. Plastic waste shall be disposed off in accordance with the Plastic Management Rules,2016.
4. The hospital authority shall install CCTV cameras, lighting and deploy security personnel in order to restrict such unlawful activities inside the hospital premises.


Regional Officer,
SPC Board, Angul.
Regional Officer
State Pollution Control Board
Regional Office, Angul


EO, Municipality,
Talcher
Executive Officer
Talcher Municipality


Sub-Collector,
Talcher
Sub-Collector
Talcher

Annexure-I

Page-1

E-mail: rospcb.angul@ospcboard.orgWebsite: www.ospcboard.org

**OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA**
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

"By Registered Post"

No. 538 /VD/ROSPCB/AGL/05/2020-2021Date 23.02.2021

FORM-III (See Rule 10)

AUTHORISATION ORDER

Sub: Authorization under Biomedical Waste Management Rules, 2016 for operating a facility for generation, collection, reception, treatment, storage and disposal.

Ref: Your online application No.3402356, dated 12.02.2021

M/s. Veterinary Hospital, Talcher an occupier or operator of the facility located At/Po-Talcher, Dist: Angul is hereby granted an authorization for:

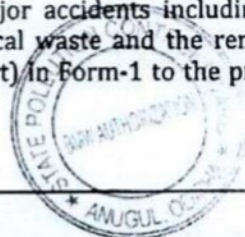
Activity	Please tick
Generation, Segregation	✓
Collection,	✓
Storage,	✓
Packaging	--
Reception	--
Transportation	--
Treatment or processing or conversion	✓
Recycling	--
Disposal or destruction	✓

The authorization shall be in force from the date of issue of this order until further order.

This authorization is subject to the conditions, standards & special conditions stated below.

(A) GENERAL CONDITIONS:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority, i.e., State Pollution Control Board, Odisha.
- The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the State Pollution Control Board, Odisha.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- It is the duty of the authorized person to take prior permission of the State Pollution Control Board, Odisha to close down the facility.
- It is the duty of the occupier to report major accidents including accidents caused by fire hazards, blasts during handling of bio-medical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form-1 to the prescribed authority and also along with the annual report.





7. The biomedical waste container shall be labeled as specified schedule-IV of the Rules.
8. The vehicles used for transportation of bio-medical waste shall comply with the conditions if any stipulated by the State Pollution Control Board in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the rules made there under for transportation of such infectious waste.
9. Untreated Bio-medical waste shall not be stored beyond a period of forty-eight hours.
10. The biomedical waste disposal site shall be properly fenced and suitable notice with warning shall be displayed.
11. The biomedical waste disposal site shall be selected and developed in a manner so that ground, water surface water or ambient air shall not be adversely affected.
12. The occupier shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal or any other form of handling of bio-medical waste and records shall be subject to inspection and verification of the officials of State Pollution Control Board, Odisha at any time.
13. The State Pollution Control Board, Odisha reserves the right to modify, revoke or review the authorization granted.
14. The occupier shall ensure segregation, treatment and disposal of waste as stated in Part-1 and Part-2 below or ensure requisite treatment and disposal of segregated waste at the common facility/centrally located facility authorized by State Pollution Control Board, Odisha.

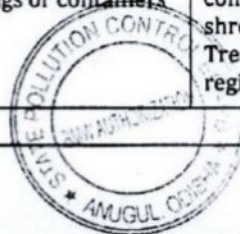
Part-1

Category	Type of Waste	Type of Bag or Container to be used	Treatment and Disposal options
(1)	(2)	(3)	(4)
Yellow	a) Human Anatomical Waste: Human tissues, organs, body parts and fetus below the viability period (as per the Medical Termination of Pregnancy Act 1971, amended from time to time).	Yellow coloured non-chlorinated plastic bags	Incineration or Plasma Pyrolysis or deep burial*
	(b) Animal Anatomical Waste: Experimental animal carcasses, body parts, organs, tissues, including the waste generated from Animals used in experiments or testing in veterinary hospitals or colleges or animal houses		
	c) Soiled Waste: Items contaminated with blood, body fluids like dressings, plaster casts, cotton swabs and bags containing residual or discarded blood and blood components.		Incineration or Plasma Pyrolysis or deep burial* In absence of above facilities, autoclaving or micro-waving/hydroclaving followed by shredding or mutilation or combination of sterilization and shredding. Treated waste to be sent for energy recovery.
	(d) Expired or Discarded Medicines: Pharmaceutical waste like antibiotics, cytotoxic drugs including all items contaminated with cytotoxic drugs along with glass or plastic ampoules, vials	Yellow coloured non-chlorinated plastic bags or containers	Expired cytotoxic drugs and items contaminated with cytotoxic drugs to be returned back to the manufacturer or supplier for incineration at temperature >1200 °C or to



AUTHORISATION ORDER Page-3

	etc.		<p>common bio-medical waste treatment facility or hazardous waste treatment, storage and disposal facility for incineration at >1200°C Or Encapsulation or Plasma Pyrolysis at >1200°C.</p> <p>All other discarded medicines shall be either sent back to manufacturer or disposed by incineration.</p>
	(e) Chemical Waste: Chemicals used in production of biological and used or discarded disinfectants.	Yellow coloured containers or non-chlorinated plastic bags	Disposed of by incineration or Plasma Pyrolysis or Encapsulation in hazardous waste treatment, storage and disposal facility.
	(f) Chemical Liquid Waste: Liquid waste generated due to use of chemicals in production of biological and used or discarded disinfectants, Silver X-ray film developing liquid, discarded Formalin, infected secretions, aspirated body fluids , liquid from laboratories and floor washings, cleaning, housekeeping and disinfecting activities etc.	Separate collection system leading to effluent treatment system	After resource recovery, the chemical liquid waste shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule- III.
	(g) Discarded linen, mattresses, beddings contaminated with blood or body fluid, routine mask and gown.	Non-chlorinated yellow plastic bags or suitable packing material	<p>Non-chlorinated chemical disinfection followed by incineration or Plasma Pyrolysis or for energy recovery.</p> <p>In absence of above facilities, shredding or mutilation or combination of sterilization and shredding. Treated waste to be sent for energy recovery or incineration or Plasma Pyrolysis.</p>
	(h) Microbiology, Biotechnology and other clinical laboratory waste: Blood bags, Laboratory cultures, stocks or specimens of microorganisms, live or attenuated vaccines, human and animal cell cultures used in research, industrial laboratories, production of biological, residual toxins, dishes and devices used for cultures.	Autoclave or Microwave or Hydroclave safe plastic bags or containers	Pre-treat to sterilize with non-chlorinated chemicals on-site as per World Health Organisation guidelines on Safe management of wastes from health care activities and WHO Blue Book, 2014 and thereafter sent for incineration.
Red	Contaminated Waste (Recyclable) (a) Wastes generated from disposable items such as tubing, bottles, intravenous tubes and sets, catheters, urine bags, syringes (without needles and	Red coloured non-chlorinated plastic bags or containers	<p>Autoclaving or micro-waving/hydroclaving followed by shredding or mutilation or combination of sterilization and shredding.</p> <p>Treated waste to be sent to registered or authorized</p>





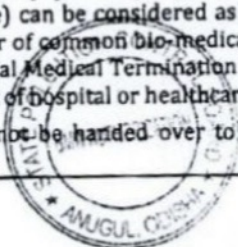
AUTHORISATION ORDER Page-4

	<i>fixed needle syringes</i>) and vaccutainers with their needles cut) and gloves.		recyclers or for energy recovery or plastics to diesel or fuel oil or for road making, whichever is possible. Plastic waste should not be sent to landfill sites.
White (Translucent)	Waste sharps including Metals: Needles, syringes with fixed needles, needles from needle tip cutter or burner, scalpels, blades, or any other contaminated sharp object that may cause puncture and cuts. This includes both used, discarded and contaminated metal sharps	Puncture proof, Leak proof, tamper proof containers	Autoclaving or Dry Heat Sterilization followed by shredding or mutilation or encapsulation in metal container or cement concrete; combination of shredding cum autoclaving; and sent for final disposal to iron foundries (having consent to operate from the State Pollution Control Boards or Pollution Control Committees) or sanitary landfill or Designated concrete waste sharp pit.
Blue	(a) Glassware: Broken or discarded and contaminated glass including medicine vials and ampoules except those contaminated with cytotoxic wastes.	Puncture proof and leak proof boxes or containers with blue colored marking	Disinfection (by soaking the washed glass waste after cleaning with detergent and Sodium Hypochlorite treatment) or through autoclaving or microwaving or hydroclaving and then sent for recycling.
	(b) Metallic Body implants	Puncture proof and leak proof boxes or containers with blue colored marking	

***Disposal by deep burial is permitted only in rural or remote areas where there is no access to common biomedical waste treatment facility. This will be carried out with as per the Standards specified. The deep burial facility shall be located as per the provisions and guidelines issued by Central Pollution Control Board from time to time.**

Part-2

- (1) All plastic bags shall be as per BIS standards as and when published, till then the prevailing Plastic Waste Management Rules, 2016 shall be applicable.
- (2) Chemical treatment using at least 1% to 2% Sodium Hypochlorite having 30% residual chlorine for twenty minutes or any other equivalent chemical reagent that should demonstrate 4 Log 10 reduction efficiency for microorganisms or greater for *Bacillus subtilis* (ATCC19659) in chemical treatment system.
- (3) Mutilation or shredding must be to an extent to prevent unauthorized reuse.
- (4) There will be no chemical pre-treatment before incineration of waste, if any, except for microbiological, lab and highly infectious waste.
- (5) Incineration ash (ash from incineration of any bio-medical waste) shall be disposed through hazardous waste treatment, storage and disposal facility, if toxic or hazardous constituents are present beyond the prescribed limits as given in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 or as revised from time to time.
- (6) Dead Fetus below the viability period (as per the Medical Termination of Pregnancy Act 1971, amended from time to time) can be considered as human anatomical waste. Such waste should be handed over to the operator of common bio-medical waste treatment and disposal facility in yellow bag with a copy of the official Medical Termination of Pregnancy certificate from the Obstetrician or the Medical Superintendent of hospital or healthcare establishment.
- (7) Cytotoxic drug vials shall not be handed over to unauthorised person under any circumstances.





These shall be sent back to the manufactures for necessary disposal at a single point. As a second option, these may be sent for incineration at common/ centrally located bio-medical waste treatment and disposal facility or hazardous waste, treatment, storage & disposal facility.

- (8) Residual or discarded chemical wastes, used or discarded disinfectants and chemical sludge can be disposed at hazardous waste treatment, storage and disposal facility. In such case, the waste should be sent to hazardous waste treatment, storage and disposal facility through operator of common bio-medical waste treatment and disposal facility only.
- (9) On-site pre-treatment of laboratory waste, microbiological waste, blood samples, blood bags should be disinfected or sterilized as per the Guidelines of World Health Organisation or National AIDS Control Organisation and then given to the common bio-medical waste treatment and disposal facility.
- (10) Installation of in-house incinerator is not allowed. However in case there is no common biomedical facility nearby, the same may be installed by the occupier after taking authorisation from the State Pollution Control Board.
- (11) Syringes should be either mutilated or needles should be cut and or stored in tamper proof, leak proof and puncture proof containers for sharps storage. Wherever the occupier is not linked to a disposal facility it shall be the responsibility of the occupier to sterilize and dispose in the manner prescribed.
- (12) Bio-medical waste generated in households during healthcare activities shall be segregated as per these rules and handed over in separate bags or containers to municipal waste collectors. Urban Local Bodies shall have tie up with the common biomedical waste treatment and disposal facility to pickup this waste from the Material Recovery Facility (MRF) or from the house hold directly, for final disposal in the manner as prescribed in this Schedule.

(B) STANDARDS FOR TREATMENT AND DISPOSAL OF BIOMEDICAL WASTES

Standards for treatment and disposal of Bio-medical wastes shall be followed as per Schedule-II of the Rules.

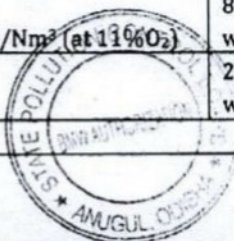
(1) INCINERATOR

(i) Operating Standards

Operating standard	
Parameters	Operating Standards
Combustion efficiency	99%
Temperature of primary chamber	800 °C
Temperature of secondary chamber	1050 ± 50°C
Secondary chamber gas residence time	At least 02 seconds

(ii) Emission Standards

Sl. No.	Parameters	Standards	
		(3)	(4)
(1)	(2)	Limiting concentration in mg/Nm ³ unless stated	Sampling Duration in minutes, Unless stated
1.	Particulate matter	50	30 or 1NM ³ of sample volume, whichever is more
2.	Nitrogen Oxides NO and NO ₂ expressed as NO ₂	400	30 for online sampling or grab sample
3.	HCl	50	30 or 1NM ³ of sample volume, whichever is more
4.	Total Dioxins and Furans	0.1ngTEQ/Nm ³ (at 11%O ₂)	8 hours or 5NM ³ of sample volume, whichever is more
5.	Hg and its compounds	0.05	2 hours or 1NM ³ of sample volume, whichever is more





Stack Height: Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the Central Pollution Control Board Guidelines of Emission Regulation Part-III.

Note:

- (a) Pollution control device shall be installed in the incinerator to achieve the emission limits.
- (b) Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- (c) Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility. However, it may be disposed of in municipal landfill, if the toxic metals in incineration ash are within the regulatory quantities as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time.
- (d) Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- (e) The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.
- (f) The occupier or operator of the common bio-medical waste treatment facility shall install continuous emission monitoring system for the parameters as stipulated by State Pollution Control Board or Pollution Control Committees in authorization and transmit the data real time to the servers at State Pollution Control Board or Pollution Control Committees and Central Pollution Control Board.
- (g) All monitored values shall be corrected to 11% Oxygen on dry basis.
- (h) Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- (i) The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.

(2) MICROWAVE

Standards for Microwaving.

- a) Microwave treatment shall not be used for cytotoxic, hazardous or radioactive wastes, contaminated animal carcasses, body parts and large metal items.
- b) The microwave system shall comply with the efficacy test/routine tests and a performance guarantee may be provided by the supplier before operation of the unit.
- c) The microwave should completely and consistently kill the bacteria and other pathogenic organisms that are ensured by approved biological indicator at the maximum design capacity of each microwave unit. Biological indicators for microwave shall be Bacillus atrophaeus spores using vials or spore strips with at least 1×10^4 spores per detachable strip. The biological indicator shall be placed with waste and exposed to same conditions as the waste during a normal treatment cycle.

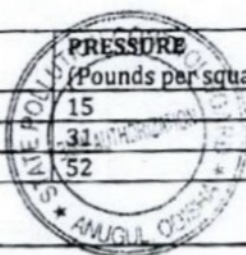
(3) AUTOCLAVE

Standards for Autoclaving

The autoclave should be dedicated for the purpose of disinfecting and treating biomedical waste.

When operating a gravity flow autoclave, medical waste shall be subjected to the following standards.

TEMPERATURE (In degree centigrade)	PRESSURE (Pounds per square inch)	RESIDENCE TIME (in minutes)
Not less than 121	15	Not less than 60
Not less than 135	31	Not less than 45
Not less than 149	52	Not less than 30





AUTHORISATION ORDER Page-7

When operating a vacuum autoclave, medical waste shall be subject to minimum of one pre-vacuum pulse to purge the autoclave of all air. The air removed during the prevacuum, cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:

TEMPERATURE (In degree centigrade)	PRESSURE (Pounds per square inch)	RESIDENCE TIME (in minutes)
Not less than 121	15	Not less than 45
Not less than 135	31	Not less than 30

Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time, temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time are achieved.

(4) Standards for Liquid Waste

- The effluent generated or treated from the premises of occupier or operator of a common bio medical waste treatment and disposal facility, before discharge into the sewer should conform to the following limits:

SL. NO.	PARAMETERS	PERMISSIBLE LIMIT
(i)	pH	6.5-9.0
(ii)	Suspended solids	100 mg/l
(iii)	Oil & Grease	10 mg/l
(iv)	BOD	30 mg/l
(v)	COD	250 mg/l
(vi)	Bio-assay test	90% survival of fish after 96 hours in 100% effluent.

Note:

- Above limits are applicable to the occupiers of Health Care Facilities (bedded) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
 - For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.
 - Non-bedded occupiers shall dispose infectious liquid wastes only after treatment by disinfection as per Schedule - II (6) of the principal rules.
- Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous waste treatment, storage and disposal facility for disposal.

(5) Standards for Deep Burial.

- A pit or trench should be dug about 2 meters deep. It should be half filled with waste, and then covered with lime within 50 cm of the surface before filling the rest of the pit with soil.
- It must be ensured that animals do not have any access to burial sites.
- On each occasion when wastes are added to the pit a layer of 10 cm of soil shall be added to cover the wastes.
- Burial must be performed under close and dedicated supervision.
- The deep burial site should be relatively impermeable and no shallow well should be close to the site.
- The pit should be distant from the habitation, and sited so as to ensure that no contamination occurs of any surface water or ground water. The area should not be prone to flooding or erosion.
- The location of the deep burial site will be authorized by the prescribed authority.
- The facilitator (authorized person) shall maintain a record of all pits for deep burial.
- The ground water table level should be a minimum of six meters below the lower level of deep burial pit.

(C) SPECIAL CONDITIONS:



AUTHORISATION ORDER Page-8

1. This authorization is issued for **NIL** beds. For any increase in number of beds, the applicant shall obtain prior permission of the prescribed authority.
2. The occupier shall ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with the rules.
3. Treated Biomedical wastes shall not be mixed with general wastes. Under no circumstances biomedical waste shall be handed over to the Municipality/ NAC for disposal in landfill site.
4. The disposal of solid waste other than bio-medical waste shall be made in accordance with the provisions of Solid waste (Management) Rules, 2016 and amended from time to time.
5. The handling and disposal of all mercury and lead waste shall be in accordance the respective rules and regulations.
6. The occupier shall ensure proper segregation of waste at the source of generation before treatment and disposal as stipulated. The containers shall be labeled as per rules
7. Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of forty -eight hours.
8. The occupier shall maintain and update on day to day basis the bio-medical waste management register in terms of category and colour coding as stipulated in this order and display the monthly record on its website. Annual report (in form-IV) also shall be displayed on its website.
9. The occupier shall establish a barcode system for bags or containers containing bio-medical waste to be sent out to the common facility or centrally located facility.
10. The recyclable treated bio-medical wastes such as plastics and glass shall be given to such recyclers having valid authorisation or registration from the respective prescribed authority.
11. The occupier of the facility shall submit the annual report for the period from January to December of the preceding year in Form-IV specified in principal rule by 30th of June of every year.
12. The occupier shall phase out use of chlorinated plastic bags used for storing and transportation of wastes with immediate effect.
13. The occupier shall provide training to all its health care workers and others, involved in handling of bio medical waste at the time of induction and thereafter at least once every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training shall be provided in the Annual Report.
14. The occupier shall immunise all its health care workers and others, involved in handling of bio-medical waste for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio-medical waste.
15. The occupier shall conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of bio- medical waste and maintain the records for the same.
16. The occupier shall designate a qualified person/ constitute a committee to review and monitor the activities relating to bio-medical waste management within that establishment.

To

**The Block Veterinary Officer, Talcher,
M/s. Veterinary Hospital, Talcher
At/Po- Talcher, Dist : Angul**

Memo No. 539(M)/

Dt. 23.02.2021/

Copy forwarded to:

- i) **The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar**
- ii) **The Collector and Dist. Magistrate, Angul**
- iii) **The CDVO, District Headquarter Hospital, Angul**
- iv) **Guard file, Regional Office, SPC Board, Angul, Odisha**



[Signature]
23-02-2021

REGIONAL OFFICER
Regional Officer
State Pollution Control Board
ANGUL

[Signature]
23-02-2021

REGIONAL OFFICER
Regional Officer
State Pollution Control Board
ANGUL

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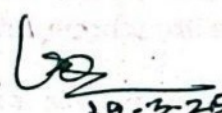
73AA 590534

AGREEMENT

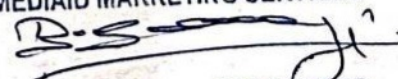
This agreement is entered in to this day i.e. on 19th march 2025 between the Chief District Veterinary Officer (CDVO) Angul. Herein referred to as First PARTY where Bio medical Waste (BMW) as defined in schedule-1 of the Ministry of Environment and Forest, Government of India Notification Dt. 28th March 2016 (copy enclosed) is generated in the ordinary course of their business- diagnosis and treatment of patients.

AND

Whereas M/S Mediaid Marketing Services, represented by Proprietor Mr. Bipin Bihari Sarangi, having Corporate office at 703, 7th Floor, Utkal Signature, Pahal, Bhubaneswar - 7521015, here in after referred to as "Mediaid Marketing Services" called as SECOND PARTY is permitted by the Orissa State Pollution Control Board to set up a Common Bio-Medical Waste Treatment and Disposal facility (CBWTF) at Amasarang, Sundargarh, having Autoclave/ Microwave/Incinerator /Shredder/ Effluent Treatment plant etc.


19-3-25
Chief District Veterinary Officer
Angul

FOR MEDIAID MARKETING SERVICES


PROPRIETOR

Chief District Veterinary Officer
Angul

PROPRIETOR

31

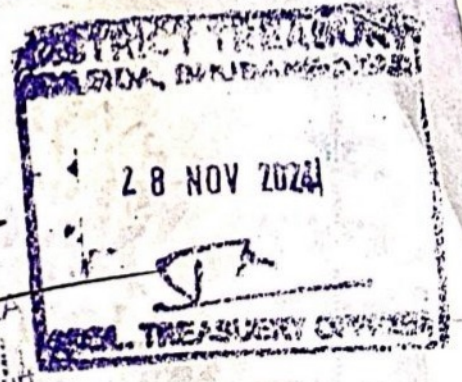
39182
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17

121

Metal Manu Sun
Muzhupur
Bora

J.N. MEHARATRA
Stamp Vendor
Bhubaneswar Court



[Handwritten scribble]

This agreement is entered into the day to on 14th November 2024 between the Chief District Veterinary Officer (CDO) Angul, Odisha, related to as first party, M/S Metal Manu Sun (MMS) as second party, as defined in schedule-1 of the Ministry of Environment and Forests, Government of India. Application No. 2811 dated 20/11/2024 (copy enclosed) is generated in the original course of their business- diagnosis and treatment of patients.

Whereas M/S Metal Manu Sun, represented by Proprietor, Mr. Bipin Bihari Singh, having corporate office at 703, The Floor, Vikal Signature, Pahal, Bhubaneswar-751012, here in after referred to as "Metal Manu Sun Services" called as SECOND PARTY is permitted by the Orissa State Pollution Control Board to set up a common Sewerage and Waste Treatment and Disposal facility (Sewerage and Waste Treatment and Disposal Facility) at Angul, Odisha, having Autoclave, Microwave/Incinerator, etc. in which effluent treatment plant etc.

FOR SERVICES

PROPRIETOR

Chief District Veterinary Officer

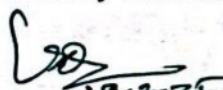
Angul



Whereas the First Party is required by law to dispose of the BMW strictly in conformity to the standards set out in the Schedule-C of the captioned Notification.

The First Party hereby agrees to enroll with the Common Bio Medical Waste Treatment and Disposal Facility (CWTDF) as First Party and have their Bio-Medical waste treated and disposed of by M/S Mediaid Marketing Services as per the norms stipulated by the Pollution Control Board and agrees to collect transport, treat and dispose of the BMW generated by the First Party and both parties have agreed in the modalities and terms and conditions therefore herein below.

1. The First Party agrees to have the BMW generated in their premises properly segregated by their staff and kept in color coded closed bags as per Schedule — I of the notification at a place in their premises designed by Second Party.
2. The Second Party will have the closed bags filled with BMW collected by their staff from the premises of First Party at pre-determined intervals and will transport the same in their vehicles.
3. The evacuation of BMW from the First Party's premises will be done by Second Party @48 hourly intervals without fail. The First Party or their designated person will be given an acknowledgement by the staff of Second Party, specifying the quantities & number of the colour coded bags.
4. This agreement authorizes the "First Party" to inform the SPCB that they have enrolled with the CBWTF of "Second Party" and their waste is being processed by "Second Party". The "First Party" has a statutory obligation to submit an application to PCB and obtain authorization to generate BMW and has to submit yearly reports to them.
5. The "First Party" will purchase the plastic bins required for the purpose.
6. The agreement will be in force for ONE YEAR from the date of MOU or for the period 01.04.2025 to 31.03.2026 whichever is later.
7. The "First Party" agrees to pay the designated fee to "Second Party" which is calculated Rs.6.000/- (Six Thousand only) per month per unit from 16 nos. of Veterinary Hospitals/ Veterinary Dispensaries including cost of poly Bag, barcode sticker & transportation. The GST @12% as per the Govt. rate applicable for the purpose will be charged extra.
8. Taxes, such as Service Tax, Central sales tax, etc. as applicable shall borne by the First Party's account.



 19-3-25
Chief District Veterinary Officer
 Anand

FOR MEDIAID MARKETING SERVICES


 PROPRIETOR



9. The "Second Party" will forward the bill for each month before 5th of the next month. The "First Party" promises to pay the bill to "Second Party" promptly within the 25th of every month.
10. "Second party" will stop picking up the BMW from the "First Party" if the bill remains unpaid for two consecutive months.
11. "Second Party" will not pick up the BMW if it is not segregated as per the BMW Rules of MoEF or packed improperly or general garbage is mixed up in the BMW. However Second Party shall render free training on proper bio medical waste segregation as per the BMW Rules 2016, to the waste handlers of the First Party.
12. The "Second Party" undertakes that they will collect transport, treat and dispose of the BMW strictly as per BMW rules from locations as defined by the First party.
13. "Second Party" hereby indemnifies yearly from all responsibility liability with regard to their BMW disposal so long as they (the 'First Party') implement the BMW Rules as far as segregation is concerned and pay the bills of "Second Party".
14. In case the "First Party" finds any irregularities in collection of waste, they can send a notice in writing to Second party for immediate action. If No response, PCB would be intimated.
15. In case failure of "Second Party" to collect the BMW from the "First Party", the Second Party will be liable to pay a penalty of 2% per month, which will be deducted from the amounts payable by the First Party to "Second Party" in the next monthly bills.
16. "Second Party" will keep their plant in good running condition at all times and ensure availability of service to the "First Party" on all the days without fail.
17. In case of any violations by any of the terms of the agreement by either side. The same may be terminated by issue of notice in writing two months in advance by either party for terminating their respective obligations.
18. In Case of any disputes arising out of the obligations on each party as per this agreement, the same shall be settled, as far as possible, by mutual negotiations.


19.3.26

Chief District Veterinary Officer
Jangal

FOR MEDIAID MARKETING SERVICES


PROPRIETOR




19. The details of the institutions is as follows;

Sl No	Name Of the District	Name Of the Block	Name Of the Dispensary
1	Angul	Kaniha	VD-Kaniha
2	Angul	Kaniha	VD-Rengali
3	Angul	Pallahara	VD Khamar
4	Angul	Banarpal	VD Banarpal
5	Angul	Banarpal	VD Sankerjeng
6	Angul	Athmallik	VD Thakurgarh
7	Angul	Athmallik	VD Madhapur
8	Angul	Chhendipada	VD,Chhendipada
9	Angul	Chhendipada	VD,Jarapada
10	Angul	Kishorenagar	VD, Rajkishorenagar
11	Angul	Kishorenagar	VD, Handapa
12	Angul	Angul	VD,Bantala
13	Angul	Angul	DD, DVH, Angul
14	Angul	Athamallik	SDVH, Athamalik
15	Angul	Talcher	SDVH, Talcher
16	Angul	Pallahara	SDVH, Pallahara

All the above points will have legal bindings for a minimum period of One year i.e 01.04.2025 to 31.03.2026.

Signed, sealed and delivered this dayofby both parties who have put their hand to this deed of their free will

For the First Party

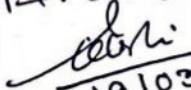

 19.3.25
Chief District Veterinary Officer
 CDVO, Angul

For the Second Party

FOR MEDIAID MARKETING SERVICES

 M/S Mediaid **PROPRIETOR** Marketing Services

WITNESS: 1) 
 (Dr. P. K. Pattanai)
 A.D.V.O (D.C), Angul

WITNESS: 2) 
 19/03/25
 (Dr. N. Srinivasan Parli
 A.D.V.O (L) Angul)

WITNESS: 1) Shakti Ranjan Padhan
 Supervisor
 19.03.25

WITNESS: 2) Dinabandhu Holappa
 Supervisor
 19.03.25

Annexure-III

BIO- MEDICAL WASTE MANAGEMENT ,ANGUL
 OUTSOURCED BY :MEDIAID MARKETING SERVICES

NAME OF THE FACILITY:- *B.V.O. Talcher*

FOR THE MONTH OF *January 2026*

SL NO	Date of lifting Bio-Medical	Vehicle No	CATEGORIES OF WASTE IN KGs & GRAM				Remarks
			Yellow	Blue	Red	White	
1	1.1.2026	OD-02CV	200g~	260g~	400g~	45g~	
2	3.1.2026	9402	100g~	170g~	200g~	15g~	
3	5.1.2026		100g~	100g~	140g~	10g~	
4	7.1.2026		120g~	180g~	230g~	20g~	
5	9.1.2026		100g~	130g~	170g~	10g~	
6	11.1.2026		200g~	230g~	300g~	30g~	
7	13.1.2026		100g~	100g~	170g~	10g~	
8	15.1.2026		130g~	100g~	225g~	10g~	
9	17.1.2026		200g~	200g~	250g~	20g~	
10	19.1.2026		100g~	120g~	170g~	15g~	
11	21.1.2026		250g~	280g~	320g~	25g~	
12	23.1.2026		400g~	320g~	400g~	35g~	
13	25.1.2026		100g~	100g~	120g~	5g~	
14	27.1.2026		130g~	220g~	300g~	10g~	
15	29.1.2026		100g~	100g~	130g~	10g~	
16	31.1.2026		300g~	370g~	420g~	30g~	
TOTAL			2580g	2880g	3945g	300g	

Baidyanath Nanda

Counter signed

Case
 2/10/2026
 Block Veterinary Officer
 Talcher, Dist-Angul

BIO-MEDICAL WASTE MANAGEMENT, ANGUL
OUTSOURCED BY : MEDIAID MARKETING SERVICES

NAME OF THE FACILITY:- *Talcher - B.V.O* FOR THE MONTH OF *December* 2025

SL NO	Date of lifting Bio-Medical	Vehicle No	CATEGORIES OF WASTE IN KGs & GRAM				Remarks
			Yellow	Blue	Red	White	
1	2.12.25	OD-026V	110g~	210g~	300g~	20g~	
2	4.12.25	9402	233g~	370g~	380g~	20g~	
3	6.12.25		115g~	200g~	470g~	25g~	
4	8.12.25		160g~	100g~	500g~	20g~	
5	10.12.25		100g~	200g~	240g~	15g~	
6	12.12.25		100g~	100g~	170g~	10g~	
7	14.12.25		120g~	140g~	235g~	15g~	
8	16.12.25		120g~	160g~	170g~	10g~	
9	18.12.25		300g~	320g~	400g~	30g~	
10	20.12.25		170g~	200g~	240g~	10g~	
11	22.12.25		130g~	180g~	190g~	10g~	
12	24.12.25		400g~	480	500g~	40g~	
13	26.12.25		100g~	130g~	170g~	10g~	
14	28.12.25		100g~	120g~	150g~	10g~	
15	30.12.25		270g~	250g~	320g~	20g~	
16							
TOTAL			2532g~	2701.8g~	4435g~	265g~	

Baidyanath Nayak

Chas
01/01/2026
Block Veterinary Officer
Talcher, Dist-Angul

BIO-MEDICAL WASTE MANAGEMENT, ANGUL
 OUTSOURCED BY: MEDIAID MARKETING SERVICES

NAME OF THE FACILITY:- B.V.D Talcher

FOR THE MONTH OF November 2025

S NO	Date of lifting Bio-Medical	Vehicle No.	CATEGORIES OF WASTE IN KGs & GRAM.				Remarks
			Yellow	Blue	Red	White	
1	2.11.25	CD 02CV	100g~	180g~	230g~	15g~	
2	4.11.25	9402	70g~	100g~	140g~	5g~	
3	6.11.25		170g~	220g~	340g~	25g~	
4	8.11.25		100g~	100g~	180g~	20g~	
5	10.11.25		100g~	120g~	160g~	70g~	
6	12.11.25		220g~	150g~	400g~	25g~	
7	14.11.25		120g~	170g~	200g~	15g~	
8	16.11.25		200g~	270g~	440g~	35g~	
9	18.11.25		100g~	120g~	230g~	20g~	
10	20.11.25		130g~	260g~	240g~	25g~	
11	22.11.25		150g~	270g~	240g~	15g~	
12	24.11.25		300g~	360g~	400g~	40g~	
13	26.11.25		100g~	130g~	200g~	10g~	
14	28.11.25		200g~	270g~	300g~	15g~	
15	30.11.25		180g~	140g~	270g~	15g~	
16							
TOTAL			2250g~	2760g~	3970g~	290g~	

Baidyanath Nanda

C. Das
 01/12/2025
 Block Veterinary Officer
 Talcher, Dist-Angul

Annexure-IV

Email: rospcb.angul@ospboard.org



REGIONAL OFFICE, ANGUL
STATE POLLUTION CONTROL BOARD, ODISHA
 [FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT, GOVT. OF ODISHA]
 Plot No.-S 3/3 Industrial Estate, Hakimpada, Angul, Odisha, Pin-759143

No. 622 / ESTT/ROSPCB/AGL/32 /2013-14Date 10.02.2026

From,

Er. R. K. Ekka
 Regional Officer

To

The Asst. Collector
 P.G. Cell
 Collectorate, Angul

Sub: Public complaint on increasing air quality index in Angul and Talcher city filed by @sidharth_bapuni, Angul, Odisha- reg.

Ref.: Your Memo No. 6583, dated 31.12.2025.

Sir,

With reference to the cited subject, it is to intimate that a case has been filed before the Hon'ble OHRC vide case no. 4478 of 2025 related to similar types of issues of Angul and Talcher city and in this context, the Board has already enquired into the matter and report has been communicated to district administration, Angul. Also, the report is covering all the aspects of the complaints filled by @sidharth_bapuni, Angul, Odisha. But, complaint on diseases related issues is not regulated by Board. However, copy of the report is enclosed herewith for your kind information and necessary action.

This is for your kind information and necessary action.

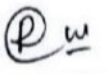
Yours faithfully,

Encl: As above


 Regional Officer

Memo No. 623 / Date. 10.02.2026 /

Copy forwarded to the Sr. Env. Engineer, SPC Board, Odisha, Bhubaneswar for kind information.


 Regional Officer

Memo No. 624 / Date. 10.02.2026 /

Copy forwarded to the @sidharth_bapuni, Angul, Odisha for kind information.


 Regional Officer

o/c



Email : rospcb.angul@ospcbboard.org
Website : www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICE, ANGUL
STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
Plot No.-S 3/3 Industrial Estate, Hakimpada, Angul, Odisha, Pin-759143

No. 194 /Estt./ROSPCB/AGL/301/2025-26

Date 09.01.2026

From:

Er. R. K. Ekka
Regional Officer

To

The Additional District Magistrate,
Angul

Sub: Submission of factual report on OHRC case no.4478 of 2025 filed by Sri Basudeb Bhatta.

Ref: Your office letter No.27 dated.03.01.2026

Sir,

With reference to the subject cited above, please find enclosed herewith the report on OHRC case no.4478 of 2025 filed by Sri Basudeb Bhatta.

This is for kind information and necessary action.

Encl: As above

Yours faithfully,

Regional Officer

Memo No. 195 / Date 09.01.2026 /

Copy forwarded to the Sr. Law Officer, State Pollution Control Board, Odisha Bhubaneswar for kind information and necessary action.

Regional Officer

o/c

- constantly transmitting to the server of the SPCB, Odisha and CPCB, New Delhi. Thus, CPCB, display the 24 hours average AQI data in CPCB portal as public domain.
2. All industries are operating with valid Consent to Operate from the Board and complying the conditions imposed in the consent order. The Board is periodically conducting inspection and monitoring in order to verify the compliances to consent conditions.
 3. The industries have installed and operating air pollution control devices such as Electrostatic Precipitator (ESP), Bag filters, Wet/dry Scrubbers & cyclones at various potential dust generating points. All major stacks are connected with Online Continuous Emission Monitoring System (CEMS) to transmit real time data to the server of the State Pollution Control Board (SPCB), Odisha and Central Pollution Control Board (CPCB).
 4. To control fugitive dust emission fixed type/rain gun type (180°) water sprinklers have been installed, along with industries have deployed mechanical road sweeping machine to collect dust from the internal roads.
 5. The industries have installed adequate water sprinklers/DFDS system to control fugitive dust emission during loading and unloading of raw material either by rail or truck.
 6. All the industries and mines are made mandatory to transmit their Continuous Ambient Air Quality Monitoring System (CAAQMS) data and Continuous Emission Monitoring System (CEMS) data through RTDAS to SPCB and CPCB server. The Board, regularly checks the receiving data and issues directions to the industries and mines for any violation observed.
 7. The industries have installed and operating high-definition IP camera at the stack to view the emission from chimney and same is connected to the server of the Board to views the emission at HO Level.
 8. The Board has made mandatory to all the industries and mines to operate wheel washing system at the exit gate in order to wash the wheel of the vehicles. Also, directed all the mines and industries to provided tarpaulin cover on vehicles during transportation by roads in order to minimize fugitive dust emission.
 9. National Clean Air Programme (NCAP) has been launched in non-attainment cities of Angul & Talcher area in order to improve the air quality with respect to particulate matter. The NCAP is under progress stage and engaged IIT, Bhubaneswar and NIT Rourkela as repute of institute to carry out city micro action plan.
 10. District level Environmental Monitoring Committee (DLEMC) has been constituted for the Angul district involving various stakeholder's department, Industries and Mines to discuss and resolve the various environmental related issues.
 11. In addition to this, various actions have also been initiated by SPCB to improve the air quality specially in Angul & Talcher cities as described below:
 - a) Letter issued to Mines and coal washeries for implementation of tarpaulin cover on railway wagons. (copy enclosed as **Annexure-I**)
 - b) Letter issued to industry and mines for tarpaulin cover for material transportation. (copy enclosed as **Annexure-II**)
 - c) Letter issued to Angul & Talcher Municipality for cleaning of roads. (copy enclosed as **Annexure-III**)

Report on OHRC Case No. 4478 of 2025 filed by Sri Basudev Bhatta of Angul Dist. in reference to the newspaper publication in the daily Sambad dtd.02.11.2025 (Jajpur Edition)

Background of the petition:

It has been alleged that the Air Quality Index (AQI) has been increasing and the Monitoring stations installed in Angul & Talcher regions are continuously recording higher AQI readings which is above the WHO safe limit. Also, the complainant has alleged that major sources of pollution are the industries and mines operating in the district which has been filed by Sri Basudev Bhatta and same complaint has been forwarded to this office through letter of the Addl. Dist. Magistrate, Angul vide his letter no.27 dtd.03.01.2026 for submission of factual report in OHRC case No.4478 of 2025. In this context, an inspection was conducted to various industries, mines in and around the Angul district during 5-7th January'2026.

Overall Observations:

Ambient air qualities represent the composite state of the atmosphere in a given location, free from direct emission sources and is determined by a dynamic interplay between natural processes and anthropogenic activities. It is influenced by emissions from point, line and area sources; meteorological parameters such as temperature, wind speed, humidity and atmospheric stability; and topographical features that govern dispersion, dilution and transformation of pollutants.

Air pollutants, ranging from particulate matter (PM10 and PM2.5) to gaseous contaminants like Sulphur dioxide (SO₂), nitrogen dioxide (NO₂), ozone (O₃), ammonia (NH₃), carbon monoxide (CO), volatile organic compounds (VOCs), and toxic metals such as lead (Pb), nickel (Ni), and arsenic (As), are derived from multiple pathways. Primary pollutants are directly emitted from sources including vehicular exhaust, coal-based thermal power plants, metallurgical operations, biomass burning and resuspension of road dust.

Air Quality status for the period from June,2025 to December,2025 shows that Particulate matter both RSPM (PM10), (PM2.5) and Carbon Monoxide (CO) are the major constituents for downgrading the Ambient Air Quality in the district of Angul and more over non-compliance to Ambient Air Quality. Air Quality Index (AQI) of the last month (December'2025) ranges from 198 to 339 which was in the range of moderate to very poor. Air Quality Index (AQI) of the last month (December'2025) ranges from 143 to 346 which was in the range of moderate to very poor.

Reason:

- **Temperature inversion:** Cold air is denser, so during winter, the air near the ground is cooler than the air above it. This creates a "lid" that traps pollutants, preventing them from rising and dispersing.
- **Low wind speed:** Slower winds are less effective at moving stagnant, polluted air away from an area, leading to a buildup of contaminants.

The steps taken by the State Pollution Control Board, Odisha.

1. The Board has installed and operating two (02) Continuous Ambient Air Quality Monitoring Stations at Angul (Regional Office, SPC Board, Angul) and Dera Chowk, Talcher to monitor various air parameters such as PM10, PM2.5, Ozone, CO, SO₂, NO_x, NH₃, Benzene and Toluene. The measuring date is being

- d) Letter issued to NHAI for taking steps for minimising road dust pollution. (copy enclosed as **Annexure-IV**)
- e) The Board is conducting periodical inspection and monitoring in order to check the efficacy of adopted pollution control measures of industries and mines. Timely, Directions are being issued to the industries and mines while observing non-compliances to the consent conditions.

Remarks:

The following steps may be undertaken in order to improve the air quality in and around the Angul district.

- a. Widening and pavement on either side of the public roads, PWD, NH, SH and other subsidiary roads as well as regular cleaning & maintenance.
- b. Ban on use of raw coal in Dhabas, restaurant and for domestic use in and around the Angul and Talcher areas.
- c. Ban on open burning of solid waste in Municipality areas.



Boby Behera
Asst. Env. Engineer
RO SPCB, Angul
Asst. Env. Engineer
State Pollution Control Board
Regional Office, Angul



S.R. Kuanr
Asst. Env. Scientist
RO SPCB, Angul
Asst. Env. Scientist
State Pollution Control Board
Regional Office, Angul



Annexure-I

Email : rospcb.angul@ospcbboard.org
Website : www.ospcbboard.org

REGIONAL OFFICE, ANGUL

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Plot No.-S 3/3 Industrial Estate, Hakimpada, Angul, Odisha, Pin-759143

No. 3926 / 1 Esst./ROSPCB/AGL/32/2013-14 Date 12/11/2025

To

All the Coal Mines & Industries (List Enclosed)

Sub: Provide Tarpaulin Sheet for Covering the Coal Carrying Wagons-reg.

Sir,

Please find attached herewith the serious public complaint received from Sri Raj Kishor Sahoo, Angul which is self-explanatory. It is alleged that, the coals carrying wagons are not being provided with tarpaulin cover and thereby local inhabitants are suffering a lot. In this connection, a letter has been issued from the Divisional Commercial Manager, East Coast Railways, Khurda vide his letter No. SDCM/KU/PG/Email/11/05/2025 dated.21.05.2025 (**Copy enclosed**) and directed to use tarpaulin cover on wagons. Furthermore, as per Gazette Notification of the Ministry of Environment, Forest and Climate Change (MoEF & CC), Dated. 21.05.2020, Coal transportation may be undertaken by covered Railway Wagons. (**Copy Enclosed**).

In view of the above, you are directed to take immediate steps at your level to make sure that all coal transportation through wagons at your respective premises shall be fulfilled the above guidelines without fail. This is for your kind information and necessary action.

Yours faithfully,

Encl: As above.

Regional Officer

Memo No. 3927 Dt. 12/11/2025

Copy forwarded to the Collector & District Magistrate, Angul for kind information.

Regional Officer

Memo No. 3928 Dt. 12/11/2025

Copy forwarded to the Chief Env. Engineer(M), SPC Board, Bhubaneswar for kind information.

Regional Officer

Memo No. 3929 Dt. 12/11/2025

Copy forwarded to the Sri Raj Kishor Sahoo, Angul (Complainant) for kind information.

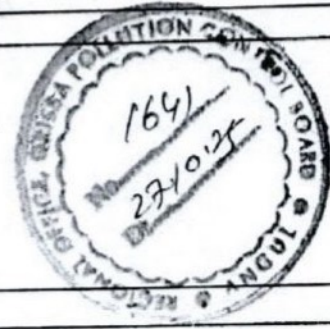
Regional Officer

List of Coal Mines and Industries:

1. The Project Officer, Ananta OCP, MCL, Talcher.
2. The Project Officer, Balaram OCP, MCL, Talcher
3. The Project Officer, Bharatpur OCP, MCL, Talcher
4. The Project Officer, Bhubaneswari OCP, MCL, Talcher
5. The Project Officer, Hingula OCP, MCL, Talcher,
6. The Project Officer, Jagannath OCP, MCL, Talcher
7. The Project Officer, Kaniha OCP, MCL, Talcher
8. The Project Officer, Lingaraj OCP, MCL, Talcher
9. The Project Officer, Nandira Colliery OCP, MCL, Talcher
10. The Additional Director, M/s. ACB (India) Talcher washery Pvt. Ltd., Danara,
Angul
11. The Director, M/s. Global Coal Washery Pvt. Ltd., I.E, Balanda, Talcher, Angul

25/10/2025, 11:23

about:blank



CMO20251301504 Detail Information

Registration No.	CMO20251301504	Received By	CM Grievance Cell
Name	RAJ KISHORE SAHOO	Received Date	09-Aug-2025, 7:58 PM
Contact No	9438358707	Email Address	rksahoo1212@gmail.com
Address	Ghantapada (CT), Ghantapada, Talcher, Angul, ODISHA	Current Status	Forwarded To Subordinate
Grievance Details	REGARDING TARPULIN COVER OF RAIL WAGON BY RAILWAYS FROM MCL TALCHER		

Action History Details

Sl#	Action Date	Description	Sent By	Case Presently with
1	09-Aug-2025 07:58 PM	Complaint Register	RAJ KISHORE SAHOO	CM Grievance Cell
2	20-Aug-2025 01:08 PM	Complaint Assigned	CM Grievance Cell	Secretary, Forest, Environment & CC
3	20-Aug-2025 01:28 PM	Forwarded To Subordinate	Secretary, Forest, Environment & CC	MS, SPCB
4	20-Aug-2025 05:07 PM	Replied	MS, SPCB	Secretary, Forest, Environment & CC
5	22-Aug-2025 03:17 PM	Forwarded To Subordinate	Secretary, Forest, Environment & CC	Collector, Angul

Remark : Appropriate action may please be taken in this regard.

DISTRICT OFFICE, ANGUL

Memo No. 4227 PGC Date 26.08.25

Copy forwarded to R.O. SPCB/DRM Talcher/
Spl. LAO MCL
for information and necessary action and
report compliance to this office within 07/15 days
positively for kind perusal of the collector.

APB-III
P/W
26/7/25

Asst. Collector
P. G. Cell,
Collectorate, Angul



**PROJECT FOR RURAL RECONSTRUCTION ANTI- POLLUTION
GRIEVANCES AID TRADE IMPLEMENTATION**

Regd. No. AGL/1841/66-2000

At : Jagannath Colony, P.O.: Balandra, Dist. Angul (Odisha) - 759116

Admin. Office : At : Dera Chhak, Near Over Bridge, Talcher, Dist. Angul(Odisha)- 759103

Ref No. PRAGATI /

Date. 07-08-25

ମାନନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ମୋହନ ଚରଣ ମାଝି, ମାନ୍ୟବର ମୁଖ୍ୟମନ୍ତ୍ରୀ ଓଡ଼ିଶା ସରକାର

ବିଷୟ:- ଡାକଡେର ଠାରେ ଅବସ୍ଥିତ ଏମ୍.ସି.ଏଲ ର ବିଭିନ୍ନ କୋଇଲା ଖଣି ଗୁଡ଼ିକରୁ ରେଳଖାତନ ଯୋଗେ କୋଇଲା ପରିବହନ ବେଳେ ପାଇ ଭିଡି ଯାତାୟତ କରିବା ସମ୍ବନ୍ଧେ ।

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି ଯେ, ବିରାଟ ଦିନମାନଙ୍କରେ ଡାକଡେର ର ପରିବେଶ ସୁରକ୍ଷା ଓ ବାୟୁ ପ୍ରଦୂଷଣ କୁ ରୋକିବା ପାଇଁ କୋଇଲା ପରିବହନ କରୁଥିବା ରେଳଖାତନ ଗୁଡ଼ିକ ପାଇ ନଭିଡି ଯାତାୟତ କରୁଥିବା ସମ୍ବନ୍ଧରେ ଜିଲ୍ଲା ପ୍ରଶାସନ, ଏମ୍.ସି.ଏଲ ଓ ରେଳ ବିଭାଗକୁ ବାରମ୍ବାର ଅବଗତ କରାଯାଇଅଛି । ରେଳଖାତନ ଗୁଡ଼ିକ କୋଇଲା ଓଜର ଲୋଡ ହୋଇ ଯାଉଥିବା ବେଳେ ନୀଳଗିରି ଗ୍ରାମ ଗୁଡ଼ିକର ଲୋକ ଯଶ୍ନା, ଶ୍ୱାସ, ପୁସପୁସ ରୋଗର ଆକ୍ରାନ୍ତ ହେଉଛନ୍ତି ।

ରାଜ୍ୟ ୧୩ ଜାନୁଆରୀ ୨୦୨୧ ମସିହାରେ ଶାନ୍ତିପୂର୍ଣ୍ଣ ଭାବେ ମହାନଦୀ କୋଇଲା ଠିକା ଶ୍ରମିକ କଂଗ୍ରେସ ତରଫରୁ ଗଣ ଧାରଣା ଦିଆଯାଇଥିଲା ପାଇ ନଭିଡି ରେଳଖାତନ ଗୁଡ଼ିକ କୋଇଲା ପରିବହନ କରିବାକୁ ଦିଆଯାଇଥିଲା । ପାଇ ନଭିଡି ରେଳଖାତନ ଗୁଡ଼ିକ କୋଇଲା ପରିବହନ କରିବାକୁ ଦିଆଯିବ ନାହିଁ ବୋଲି ଦାବି ରଖୁଥିଲେ । ଏମ୍.ସି.ଏଲ ର ଆସାଧୁ କର୍ମଚାରୀ ମିଥ୍ୟା ଅଭିଯୋଗ କରି ଆମ୍ଭ ଯୁନିଅନର କର୍ମକର୍ତ୍ତା ମାନଙ୍କୁ ଗିରଫ କରି ଜେଲ ହାତକୁ ପଠାଇ ଦେଇଥିଲେ । ରେଳଖାତନ ଗୁଡ଼ିକ କୋଇଲା ପରିବହନ ବେଳେ ପାଇ ଭିଡି ଯାତାୟତ କରିବାକୁ ଭାରତ ସରକାରଙ୍କର ଜଙ୍ଗଲ ଓ ପରିବେଶ ବିଭାଗ ଗେଜେଟ ନୋଟିଫିକେସନ ଜାରି କରିଛନ୍ତି । ଆରମ୍ଭରେ ରେଳବେ ବୋର୍ଡ ଇଣ୍ଡିଆନ୍ ଟେଲିକମ୍ୟୁନିକେସନ୍ ରେଳଖାତନ ଗୁଡ଼ିକ କୋଇଲା ପରିବହନ ବେଳେ ପାଇଭିଡି ଯାତାୟତ କରିବାକୁ ନିର୍ଦ୍ଦେଶ ଦେଇଛନ୍ତି । ଡାକଡେର ଅଞ୍ଚଳକୁ ଛାଡି ଦେଲେ ଅନ୍ୟ ସମସ୍ତ ଅଞ୍ଚଳରୁ ରେଳଖାତନ ଯୋଗେ କୋଇଲା ପରିବହନ ବେଳେ ପାଇ ଭିଡି



PROJECT FOR RURAL RECONSTRUCTION ANTI- POLLUTION GRIEVANCES AID TRADE IMPLEMENTATION

Regd. No. AGL/1841/66-2000

At : Jagannath Colony, P.O. : Balanda, Dist. Angul (Odisha) - 759116

Admin. Office : At : Dera Chhak, Near Over Bridge, Talcher, Dist. Angul(Odisha)- 759103

Ref No. PRAGATI /

Date 09.05.2025

ହୋଇଯାଇଥିବାର ଆମ ଦୃଷ୍ଟିକୁ ଆସିଛି । ମାତ୍ର ତାଙ୍କତେର ଅଞ୍ଚଳରେ ନିୟମ ପାଳନ କରାଯାଉନାହିଁ କାହିଁକି ? ରେଳଖାଗନରେ ପାଇ ଭିଡିବା ପାଇଁ ନିଯୋଜିତ ହେବାକୁ ଥିବା ଶ୍ରମିକର ଅର୍ଥକୁ ଆତ୍ମସାତ କିଏ ବରୁଛି ? ଏ ସମ୍ବନ୍ଧରେ ବରିଷ୍ଠ ନାଗରିକ, ଶ୍ରମିକ ସଂଗଠନ ଓ ପରିବେଶ ବିତ୍ ମାନେ ଏମ୍.ସି.ଏଲ ର ଅଧିକାରୀ ମାନଙ୍କୁ ବାରମ୍ବାର ଅବଗତ କରାଇଥିଲେ ମଧ୍ୟ ପଦକ୍ଷେପ ନିଆ ଯାଇନାହିଁ ।

ଗତ ୨୨ ଜାନୁଆରୀ ୨୦୨୫ ରିଖରେ ରେଳଖାଗନ ରେ କୋଇଲା ପରିବହନ କଲା ବେଳେ ପାଇ ଭିଡାଯିବା ସମ୍ବନ୍ଧରେ ଉପକ୍ରମାପାଳ କ ଅଧକ୍ଷତାରେ ଏକ ବୈଠକ ହୋଇଥିଲା । ଉକ୍ତ ବୈଠକରେ ରେଳଖେ ବିଭାଗ ଓ ଏମ୍.ସି.ଏଲ ପାଇଭିଡିବା ପାଇଁ ସହମତି ପ୍ରକାଶ କରିଥିଲେ । ୦୪.୦୨.୨୦୨୫ ରିଖରେ ଉପକ୍ରମାପାଳ ମହୋଦୟ କାର୍ଯ୍ୟକାରୀ କରିବାକୁ ପତ୍ର ମଧ୍ୟମରେ ବିଭାଗ ଗୁଡିକୁ ଜଣାଇ ଥିଲେ । ମାତ୍ର ଏହାକୁ ଏମ୍.ସି.ଏଲ ଓ ରେଳଖେ ର ଆସାଧୁ ଅଧିକାର ମାନେ କୁକ୍ଷେପ କରୁନାହାନ୍ତି ।

ନାଗରିକର ସାମ୍ପ୍ରଦାୟିକ ଅଧିକାର ଆର୍ଟିକଲ-୨୧ ଓ ବାୟୁ ପ୍ରଦୂଷଣ ରୋକିବା ପାଇଁ ୧୯୮୧ ରେ କରାଯାଇଥିବା ନିୟମ ଗୁଡିକୁ ଅଣଦେଖା କରାଯାଇ ଅଛି । ନାଗରିକର ବଞ୍ଚିବାର ଅଧିକାର କୁ ଛଡେଇ ନେବା ପାଇଁ ଆସାଧୁ କର୍ମଚାରୀ ମାନେ ଉଦ୍ୟମ କରି ରଖୁଛନ୍ତି ।

ବର୍ତ୍ତମାନ ସୁଦ୍ଧା ତାଙ୍କତେରର ରେଳଖେ ଅଧିକାରୀ ଓ ଏମ୍.ସି.ଏଲ ଅଧିକାରୀ କୌଣସି ପଦକ୍ଷେପ ନନେବାରୁ ମୋହୋଦୟଙ୍କୁ ତୁରନ୍ତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ନିମନ୍ତେ ଅବଗତ କରାଉଅଛି ।

ଇତି

ଆପଣଙ୍କର ବିଷୟ

(Handwritten signature)

English translation of Grievance received on dtd. 09.08.2025 from CM
Grievance Cell in Odia Language

To

Shri Mohan Charan Majhi,
Hon'ble Chief Minister,
Government of Odisha

Subject: Regarding the use of tarpaulin while transporting coal from various coal mines of MCA located in Talcher.

Sir

The purpose of the petition is that in the recent days, in order to protect the environment and prevent air pollution in Talcher, the district administration, MCL and the railway department have been repeatedly informed about the use of tarpaulin by railway wagons transporting coal. When the railway wagons are overloaded with coal, people of nearby villages are suffering from tuberculosis, asthma and lung diseases.

On 13 January 2021, a public opinion was given by the Mahanadi Coal Contract Workers Congress that railway wagons were allowed to transport coal. The railway wagons were demanding that the vehicles without covering of tarpaulin should not be allowed to transport coal. The MCA's employees had falsely accused our union workers and sent them to jail. The Department of Forest and Environment, Government of India, has issued a gazette notification to the railway wagons to run with a cover the wagons with tarpaulin while transporting coal. The Railway Board has also directed the East Coast Railway to run with tarpaulin covered wagon while transporting coal. Except for the Talcher region, it has come to our attention that the wagon is being loaded while transporting coal by railway wagons from all other regions. But why are the rules not being followed in the Talcher region? Who is embezzling the money of the workers who are supposed to be deployed to cover the wagon with tarpaulin in the railway wagons? Senior citizens, trade unions and environmentalists have repeatedly informed the MCL officials about this, but no action has been taken.

On 22nd January 2025, a meeting was held under the chairmanship of the Deputy Collector regarding the incident of collapsing while transporting coal in a railway wagon. In the meeting, the Railway Department and MCA agreed to take action. On 04.02.2025, the Deputy Collector had informed the departments through a letter to implement the order. But the MCL and Railway officials are not responding to this.

The constitutional rights of the citizens, Article 21 and the rules made in 1981 to prevent air pollution have been ignored. The employees of the MCL are continuing their efforts to take away the right to life of the citizens.

Till now, the Railway officials of Talcher and MCL have not taken any action, so I am informing you for immediate action.

Yours sincerely



ମହାନଦୀ କୋଇଲା ଠିକା ଶ୍ରମିକ

MAHANADI KOYLA THIKA SHRAMIK CONGRESS

1997
3/9



Regd. No. 249 – SBP, INTUC Affiliation No. – 11661

Office : Dera Chhak, Near N.S.C.H

Pin – 759103

Mob. – 9438358707, 8249695805

Ref. No.

Date 01.09.2025

To
The ARM East Cost RLY.
Talcher RLY Station.

Ref : Letter No. SDCM/KUR/PG/EMAIL Dt. 11.05.2025

Sub : Rly. Wagons Carrying Coal without covered Tarpulin from MCL, Talcher. Disobeyed the order of Div. Commercial Manager, Khurda Road.



Dear Sir,

Inviting a reference to the subject cited above, I am to say that after filing of number of representations the Divisional Commercial Manager, Khurda Road vide its Letter No. SDCM/KUR/PG/Email/11/05/25 dated 21.05.2025 has intimated that Railway Officials have been instructed for use of good quality of tarpaulin and rope for covering of wagons and tied in the wagons properly (Copy of the said letter attached which is self-explanatory).

In spite of necessary instructions of higher officials of Indian Railways, it is observed that the instructions of higher authorities are flouted by the local Rly. Administrators and wagons are allowed to move in the track for different destinations without being covered and tied by tarpaulins. Such type of attitude of the local Rly. Administrators is against the law established and instructions of higher authorities for which the local inhabitants are suffering a lot which cannot be compensated in any terms.

We therefore, request your good authority to interfere in the matter, comply the instructions of higher authorities else we will be forced to resort to strike, dharana and economic blockage and in that event the East Coast Railway authorities will remain responsible for any cost and consequences

With regards

Yours faithfully

Raj Kishor Sahoo
Raj Kishor Sahoo
President

Copy to:

01. Collector & D.M., Angul
02. Superintendent of Police, Angul
03. Sub-Collector, Talcher
04. S.D.P.O, Talcher
05. I.I.C, Colliery P.S.
06. Regional Officer, Odisha State Pollution Control Board, Angul
07. G.M., East Coast Rly Rail Bhawan, Bhubaneswar

For favour of information and necessary action.

ABS III
28/9/25

13.7.25
20/09

pg 44

DISTRICT OFFICE, ANGUL

Memo No. 5011 PGC Date 8-X-25Copy forwarded to RO, OSPCB Angul
for information and necessary action and
report compliance to this office within 15 days
positively for kind perusal of the collector.

(S)
Asst. Collector
P. G. Cell,
Collectorate, Angul

पूर्व तट रेलवे EAST COAST RAILWAY
खोरधा रोड मंडल KHURDA ROAD DIVISION

कार्यालय/Office of the
वरिष्ठ मंडल वाणिज्य प्रबंधक
Sr. Divisional Comml. Manager,
खोरधा रोड/ Khurda Road.
Date: 21.05.2025

No. SDCM/KUR/PG/Email/11/05/2025/

To

Sri Ranjan Sahoo,
Socialworkerrs123456@gmail.com

Sub: Complaint regarding pollution at Angul due to loading of coal.
Ref: 1. Your e-mail complaint dtd. 15.04.2025 on the above subject.
2. Dy.CCM(PS)/ECoR/BBS's letter No.PCCM/14/PG/94/25/656, dtd.29.04.2025.

Dear Sir,

The receipt of your complaint under reference is acknowledged with thanks. It is informed that generally such type of loaded wagons used to move in covered condition with tarpaulins.

Railway Board has instructed that; due precaution should be taken while transporting/handling pollution intensive commodities. Tarpaulin sheet for covering the wagons should be securely tied before transportation to comply the directive of State Pollution Control Board.

For this purpose, additional free time for 01 hour has been granted for covering of tarpaulin. In this context, a series of reminders have been issued to use good quality of tarpaulin and rope for covering of wagons and tied in the wagons properly i.e. tied 1 Meter interaction of the tarpaulin covered wagon to avoid untoward incidents as well as to comply the directives of State Pollution Control Board.

In view of the above, necessary instructions have been given to Railway officials for use of good quality of tarpaulin and rope for covering of wagons and tied in the wagons properly.

Pollution from wagons is taken very seriously and it will be ensured that wagons are covered during transit.

This is for your kind information.

Yours Sincerely,

(G.C.Nayak)

Divl. Commercial Manager,
For Sr. Divl. Comml. Manager,
Khurda Road.

Copy to: PS to ADRM (OP) for kind information of ADRM (OP)/KUR.

Copy to: Dy. Secy (PG)/ECoR/BBS for kind information.

Copy to: Dy.CCM(PS)/ECoR/BBS for kind information in reference to letter No.PCCM/14/PG/94/25/656, dtd.29.04.2025.

Copy to: SS, SMR, CMI, CGS /TLHR are advised to ensure for necessary instructions and may be communicated to the customers to avoid such type of complains in future days.

रजिस्ट्री सं. सी.एल.- 33004/99

REGD. No. D. L.-33004/99



भारत का राजपत्र
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 21 मई, 2020

का.आ. 1561(अ).—जबकि केन्द्रीय सरकार ने पर्यावरण (संरक्षण) नियमावली, 1986 के नियम 5 के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 के तहत अपनी शक्तियों का प्रयोग करते हुए, ऐश सामग्री (ऐश कंटेंट) को 34% तक की सीमा सहित कोयले का उपयोग करने के लिए ताप विद्युत संयंत्रों की कतिपय श्रेणियों को अधिदेशित करते हुए भारत के राजपत्र, असाधारण में सा.का.नि. 02 (अ), तारीख 2 जनवरी, 2014 द्वारा पर्यावरण (संरक्षण) नियमावली, 1986 के नियम 3 के उपनियम 8 का संशोधन प्रकाशित किया।

और जबकि सा.का.नि. 02 (अ), तारीख 2 जनवरी, 2014 द्वारा उक्त अधिसूचना द्वारा निम्नलिखित समय-सीमा तक कच्चे अथवा मिश्रित अथवा लाभकारी कोयले (बेनिफिसिएटिड कोल), जिसमें ऐश सामग्री चौंतीस प्रतिशत (34%) से अधिक ना हो, का उपयोग करने के लिए त्रैमासिक आधार पर कोयला आधारित ताप विद्युत संयंत्रों को अधिदेशित किया गया है :

क्रम सं.	विद्युत संयंत्र की श्रेणी	गर्तमुख(पिट-हैड)/कोयला खान से ताप विद्युत संयंत्र के अवस्थान की दूरी	समय-सीमा
(क)	एकल ताप विद्युत संयंत्र (किमी भी क्षमता के) और कैटिप्व ताप विद्युत संयंत्र (100 मेगावाट और अधिक क्षमता सहित)	गर्तमुख विद्युत संयंत्रों को छोड़कर गर्तमुख से दूरी पर ध्यान दिए बिना शहरी क्षेत्रों, या परिस्थितिकीय रूप से संवेदनशील क्षेत्रों या अत्यधिक प्रदूषित क्षेत्रों में अवस्थित	2 जून, 2014 से प्रभावी।
(ख)		1000 किमी से अधिक दूर	2 जून, 2014 से प्रभावी।
(ग)		750-1000 किमी के बीच	1 जनवरी, 2015 से प्रभावी।
(घ)		500-749 किमी के बीच	5 जून, 2016 से प्रभावी।

और जबकि, केंद्रीय सरकार ने पर्यावरण (संरक्षण) नियमावली के नियम 5 के उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 के अधीन अपनी शक्तियों का प्रयोग करते हुए भारत के राजपत्र, असाधारण में स.का.आ. 3305 (अ), तारीख 7 दिसंबर, 2015 और सा.का.नि.593 (अ), तारीख 28 जून, 2018 द्वारा विद्युत उत्पादन की क्षमता और विद्युत संयंत्र की संस्थापना की तारीख और समय-बद्ध रीति से प्राप्त किए जाने के आधार पर ताप विद्युत संयंत्रों की विभिन्न श्रेणियों के लिए उत्सर्जन मानकों और विनिर्दिष्ट जल उपभोग को प्रकाशित किया था।

और जबकि, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने विद्युत मंत्रालय द्वारा दिनांक 13 अक्टूबर, 2017 को प्रस्तुत की गई यथा संशोधित योजना के अनुसार विभिन्न ताप विद्युत संयंत्रों को वर्ष 2022 तक प्रदूषण नियंत्रण उपकरण संस्थापित करने के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के तहत निर्देश जारी करने के लिए केंद्रीय प्रदूषण नियंत्रण बोर्ड को दिनांक 7 दिसंबर, 2017 के फा.सं. न्यू-15017/40/2007-सीपीडब्ल्यू द्वारा निदेश दिए।

और जबकि, विद्युत मंत्रालय ने अन्य बातों के साथ-साथ यह अभ्यावेदन किया है कि प्रदूषण नियंत्रण प्रौद्योगिकियों के उन्नत होने के साथ ही ताप विद्युत संयंत्र दहन प्रक्रिया से उत्पन्न फ्लार्ड-ऐश का पता लगाने में बेहतर उपकरणों से सुसज्जित हुए हैं और बिना धुला कोयला अधिक कुशलता और मितव्ययता से प्रयोग किया जा सकता है; ताप विद्युत संयंत्रों को राख अबयवों की विभिन्न किस्मों के साथ कोयले के लिए डिजाइन किया गया है और इनमें सूखी राख (ड्राई ऐश) निकालने, उसका रखरखाव करने और राख के उपयोग के लिए आपूर्ति प्रणालियों को उपलब्ध कराया गया है; धुले कोयले के उपयोग से विजली उत्पादन महंगा हो जाता है; ताप विद्युत संयंत्रों में उत्पन्न फ्लार्ड-ऐश सीमेंट निर्माण, ईंट बनाने, सड़क बिछाने, खनन के उपरांत रिक्त हुए स्थलों और निचले क्षेत्रों को भरने के लिए बैक-फिल सामग्री जैसे कई लाभकारी उपयोगों के लिए प्रयोग की जा रही है; औसतन ऐश की मात्रा 34% तक बनाए रखने की आवश्यकता उद्योगों को कोयले का आयात करने के लिए प्रेरित करती है जिससे विदेशी मुद्रा इत्यादि का बहिर्वाह (आऊटफ्लो) होता है।

और जबकि, कोयला मंत्रालय ने अन्य बातों के साथ-साथ अभ्यावेदन किया है कि कोयला खानों बर्षों से कच्चे कोयले की गुणवत्ता, आकार और बाहरी सामग्री में सुधार के लिए निरंतर कड़े प्रयास कर रही हैं जिससे सभी संबंधित उपकरणों की टूट-फूट में उल्लेखनीय कमी आई है, कोयला धुलाई प्रक्रिया में कई प्रकार का रखरखाव होता है और कोयला खानों से धुलाई-स्थलों (वाशरीज) तक कोयले की बड़ी मात्रा को सड़क द्वारा ले जाने और फिर आगे

विद्युत संयंत्रों तक ले जाने के लिए रेल साइडिंग तक ले जाने से बचना; धुलाई की प्रक्रिया केवल कोयले को धुले हुए कोयले और वाशरी अवशिष्ट में बँटती है जबकि खनित कोयले की राख की मात्रा वही रहती है; निम्न श्रेणी कोयला वाशरी अवशिष्ट कई छोटे उपयोगकर्ता उद्योगों में, अधिक प्रदूषण आदि सृजित करते हैं।

और जबकि, कोयला मंत्रालय और विद्युत मंत्रालय ने इसलिए अनुरोध किया है कि दिनांक 2 जनवरी, 2014 की अधिसूचना पर पुनः विचार द्वारा, विद्युत संयंत्रों को धुले हुए कोयले के प्रयोग के लिए अधिदेशित करने पर गौर किया जाना अपेक्षित है जिससे पर्यावरण पर प्रतिकूल प्रभाव डाले बिना कोयले की लंबी दूरी की धुलाई के लिए बिजली के उत्पादन में आसानी होगी।

और जबकि, नीति आयोग ने अपनी रिपोर्ट में वाशरीज़, कोयला खनन, परिवहन और विद्युत संयंत्रों में कोयले की खपत की दृष्टि से इस विषय का विश्लेषण करने के बाद अन्य बातों के साथ-साथ संक्षिप्त में यह अभ्यावेदन किया है कि समीपवर्ती उद्योगों में वाशरी अवशिष्ट का इस्तेमाल अधिक प्रदूषण पैदा करता है; चूंकि वाशरी अवशिष्ट अनेक छोटे उद्योगों में वितरित होते हैं, इसलिए विद्युत संयंत्र पर उत्पन्न प्रदूषण की तुलना में अनेक स्थलों पर उत्पन्न प्रदूषण को नियंत्रित करना अधिक कठिन होता है; धुलाई प्रक्रिया में उत्पन्न राख (ऐश) कोयला कणों के साथ-साथ पानी को भी प्रदूषित करती है और इसका लाभकारी उपयोग नहीं किया जा सकता, कोयला धुलाई प्रक्रिया में पानी का अधिक प्रयोग होता है, अपशिष्ट सृजन होता है; वाशरी अवशिष्ट के निपटान का पर्यावरण पर प्रतिकूल प्रभाव होता है क्योंकि इसमें बड़ी मात्रा में निम्न श्रेणी कोयला अवशिष्ट, तरल अपशिष्ट प्रवाह, कोयला भण्डारण, कोयला मिट्टी का रखरखाव, अपवाह और उड़ने वाली धूल का रखरखाव और निपटान करना होता है, कोयला धुलाई का स्थलाकृति, जल निकास स्वरूप और गुणवत्ता, जल निकायों, बड़े पैमाने पर प्रतिवेशी वायु गुणवत्ता पर भी प्रतिकूल प्रभाव पड़ता है; धुलाई प्रक्रिया से विद्युत उत्पादन की लागत में भी वृद्धि होती है जिसका कोई पर्यावरणीय लाभ इत्यादि भी नहीं होता।

और जबकि, नीति आयोग ने इसलिए सिफारिश की है कि पर्यावरणीय और प्रदूषण मानकों का निर्धारण करना और उन्हें लागू करना विवेकपूर्ण होगा, जिन्हें कोयले में ऐश की मात्रा प्रतिबंधित किए जाने के बजाए, परिवहन दूरी के आधार पर विद्युत उत्पादकों के साथ जोड़ा जाना चाहिए।

और जबकि, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ऊर्जा मंत्रालय, कोयला मंत्रालय के अभ्यावेदनों, नीति आयोग और कई हितधारकों की रिपोर्ट पर विवेचन करने तथा सावधानीपूर्वक विचार करने के बाद एवं जनहित में निम्नलिखित निष्कर्ष पर पहुंचा है—

- i) खनित कोयले में ऐश सामग्री की मात्रा समान रहती है। वाशरी से ऐश सामग्री दो स्थानों (वाशरी और विद्युत संयंत्र) में विभाजित हो जाती है जबकि बिना धुला कोयला विद्युत संयंत्र में प्रयोग किया जाता है, ऐश सामग्री का निपटान केवल एक स्थान अर्थात् विद्युत संयंत्र में किया जाता है;
- ii) ताप विद्युत संयंत्र प्रदूषण नियंत्रण, ऐश प्रबंधन के लिए तकनीकी रूप से सुसज्जित होते हैं क्योंकि उनमें फ्लाइ-ऐश का निराकरण करने के लिए उच्च क्षमता वाले उपकरण होते हैं, ड्राई ऐश निष्क्रमण और हैंडलिंग सिस्टम, ऐश उपयोग के लिए सप्लाय सिस्टम और फ्लू गैसों को तितर-बितर करने के लिए बड़े टाल (स्टैक) होते हैं;
- iii) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने उत्सर्जन मानक अधिसूचित किए हैं जिनमें क्रमशः ताप विद्युत संयंत्रों को समयबद्ध रीति से इन मानकों का पालन करने के लिए अधिदेशित किया गया है;

और जबकि, फ्लाई ऐश प्रबंधन और विभिन्न स्तरों पर बिना धुले कोयले के संसाधन के दौरान उत्पन्न अन्य संबंधित पर्यावरणीय पहलुओं सहित बिना धुले कोयले की हैंडलिंग के लिए यथासंभव उत्कृष्ट कार्यवाही को अपनाता समयोचित है।

और जबकि, कोयला मंत्रालय ने अभ्यावेदन किया है कि मौजूदा अप्रत्याशित कोविड-19 महामारी और इसके फलस्वरूप देश में ऊर्जा उत्पादन के लिए कोयला क्षेत्र की मांग को प्रोत्साहित कर घरेलू कोयले के उपयोग की तत्काल आवश्यकता को देखते हुए यह वांछनीय है कि तत्काल अधिसूचना जारी की जाए।

अब, इसलिए, केंद्रीय सरकार पर्यावरण (संरक्षण) नियमावली, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 के तहत अपनी शक्तियों का प्रयोग करते हुए, उक्त नियमावली के नियम 5 के उपनियम (3) के भाग (अ) के तहत सूचना देने की अनिवार्यता को हटा देने के उपरांत जनहित में पर्यावरण (संरक्षण) नियमावली, 1986 को आगे संशोधित करते हुए एतद्वारा निम्नलिखित नियम बनाती है, अर्थात्:

1. (1) इन नियमों को पर्यावरण (संरक्षण) संशोधन नियमावली, 2020 कहा जाएगा।
 - (2) ये सरकारी गज़ट में प्रकाशित होने की तारीख से लागू होंगे।
2. पर्यावरण (संरक्षण) नियमावली, 1986 में, नियम 3 में, उपनियम (8) के लिए निम्नलिखित उपनियम प्रतिस्थापित होगा, अर्थात् :-

"(8) ताप विद्युत संयंत्रों को, ऐश सामग्री अथवा दूरी संबंधी अनुबंधों के बिना, निम्नलिखित शर्तों के अध्याधीन कोयले के प्रयोग की अनुमति होगी:

 - (1) उत्सर्जन मानदण्डों के लिए प्रौद्योगिकीय समाधान निर्धारित करना:
 - i. वर्तमान अधिसूचनाओं और केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर जारी अनुदेशों के अनुसार विविक्त सामग्री के लिए विनिर्दिष्ट मानदंडों का अनुपालन करना।
 - ii. वाशरी के मामले में मिडलिंग और अवशिष्टों का एफवीसी(तरलीकृत तल दहन) प्रौद्योगिकी आधारित विद्युत संयंत्रों में उपयोग किया जाए। एफवीसी संयंत्रों में मिडलिंग और अवशिष्टों के लिए वाशरी में संयोजन (लिकेज) होना चाहिए।
2. ऐश पॉन्ड का प्रबंधन:
 - i. ताप विद्युत संयंत्र धुले हुए कोयले से बिना धुले हुए कोयले पर स्विच करने के कारण फ्लाई-ऐश पॉन्ड(मौजूदा विद्युत उत्पादन क्षमता) की अतिरिक्त क्षमता की पात्रता प्राप्त किए बिना, समय-समय पर जारी की गई अधिसूचनाओं में यथा-अधिसूचित शर्तों का पालन करें।
 - ii. ऐश प्रबंधन के लिए जल की खपत को अनुकूल करने हेतु समुचित प्रौद्योगिकी समाधान लागू हों;
 - iii. यदि आवश्यक हो तो फ्लाई-ऐश का अधिकतम उपयोग सुनिश्चित करने के लिए स्थल विशिष्ट स्थितियों के आधार पर ऐश का पृथक्करण इलेक्ट्रो-स्टैटिक अवक्षेपक (प्रेसीपिटेटर) स्तर पर किया जाए।
 - iv. ताप विद्युत संयंत्र उपर्युक्त 2(i) के अध्याधीन, छोड़ी हुई अथवा चालू खानों (वर्किंग माइन्स) में (खान मालिकों द्वारा सुविधाजनक बनाया जाए) पर्यावरणीय सुरक्षा उपायों के साथ फ्लाई-ऐश का निपटान करें।
3. परिवहन:

- i. ढके हुए रेलवे वैगन (तिरपाल अथवा किसी अन्य माध्यम से ढके हुए रेलवे वैगन) और/अथवा खान-क्षेत्र से परे ढके हुए वाहक (कन्वेयर) द्वारा ही कोयले का परिवहन किया जाए। तथापि, जब तक रेल परिवहन/वाहक इन्फ्रास्ट्रक्चर उपलब्ध नहीं हो जाता, सड़क परिवहन ट्रकों द्वारा किया जाए जो तिरपाल अथवा किसी अन्य माध्यम से ढके हुए हों।
 - ii. ताप विद्युत संयंत्र द्वारा सुनिश्चित किया जाए कि
 - (क) रेल अथवा कन्वेयर द्वारा परिवहन के लिए विद्युत संयंत्र में अथवा इसके समीप रेल साइडिंग सुविधा अथवा कन्वेयर सुविधा स्थापित हो; और
 - (ख) यदि रेल अथवा कन्वेयर सुविधा की अनुपलब्धता के कारण परिवहन न हो पाए, तो यह सुनिश्चित किया जाए कि संबंधित खान के डिलीवरी स्थान से कोयले का परिवहन ढके हुए ट्रकों (तिरपाल अथवा किसी अन्य माध्यम द्वारा), अथवा किसी अन्य यंत्रीकृत बंद ट्रक से सड़क द्वारा हो।
- (4) इसे वित्तीय वर्ष 2020-21 और उसके बाद के लिए संबंधित परियोजनाओं हेतु संगत पर्यावरणीय स्वीकृति की अतिरिक्त शर्तें भी समझा जाएगा। मौजूदा पर्यावरणीय स्वीकृतियों को संशोधित किया जाएगा ताकि संगत क्षेत्रों के लिए उपरोक्त शर्तों को प्रवर्तनशील बनाया जा सके। तदनुसार संबंधित राज्य प्रदूषण नियंत्रण बोर्ड द्वारा प्रचालन की अनुमति जारी की जाएगी।

[फा.सं. 13014/01/2020-आईए-1(टी)]

गीता मेनन, संयुक्त सचिव

टिप्पण—मूल नियम भारत के राजपत्र में सं.का.आ. 844(अ), तारीख 19 नवंबर 1986 द्वारा प्रकाशित किए गए थे और पश्चातवर्ती संशोधन सं.का.आ. 82(अ), तारीख 16 फरवरी, 1987; का.आ. 64(अ), तारीख 18 जनवरी, 1988; सा.का.नि. 931(अ), तारीख 27 अक्टूबर, 1989; का.आ. 23(अ), तारीख 16 जनवरी, 1991; सा.का.नि. 95(अ), तारीख 12 फरवरी, 1992; सा.का.नि. 329(अ), तारीख 13 मार्च, 1992; सा.का.नि. 562(अ), तारीख 27 मई, 1992; सा.का.नि. 884(अ), तारीख 20 नवंबर, 1992; सा.का.नि. 386 (अ), तारीख 22 अप्रैल, 1993; सा.का.नि. 422 (अ), तारीख 19 मई, 1993; सा.का.नि. 801 (अ), तारीख 31 दिसंबर, 1993; सा.का.नि. 320 (अ), तारीख 16 मार्च, 1994; सा.का.नि. 560 (अ), तारीख 19 सितंबर, 1997; सा.का.नि. 378 (अ), तारीख 30 जून, 1998; सा.का.नि. 07 (अ), तारीख 22 दिसंबर, 1998; सा.का.नि. 407 (अ), तारीख 31 मई, 2001; सा.का.नि. 826 (अ), तारीख 16 नवंबर, 2009; सा.का.नि. 513 (अ), तारीख 28 जून, 2012; सा.का.नि. 02 (अ), तारीख 02 जनवरी, 2014; का.आ. 3305 (अ), तारीख 07 दिसंबर, 2015; सा.का.नि. 593 (अ), तारीख 28 जून, 2018; और का.आ. 236 (अ), तारीख 16 जनवरी, 2020 द्वारा किए गए।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 21st May, 2020

S.O. 1561(E).—Whereas the Central Government had, in exercise of its powers under Section 3, Section 6 and Section 25 of Environment (Protection) Act, 1986 (29 of 1986) read with rule 5 of Environment (Protection) Rules, 1986, published draft rules further to amend sub-rule (8) of rule 3 of Environment (Protection) Rules, 1986, in the Gazette of India, Extraordinary, vide number G.S.R. 02(E), dated the

2nd January, 2014 mandating certain categories of thermal power plants to use coal with ash content restricted to 34%.

And whereas, the said Notification *vide* number G.S.R. 02(E) dated the 2nd January, 2014, mandated coal based thermal power plants to use raw or blended or beneficiated coal with ash content not exceeding thirty-four percent (34%), on quarterly basis, by the time lines given below:

Sl. No.	Category of Power Plant	Distance of location of Thermal Power Plant from pit-head/coal mine	Time lines
(a)	Stand-alone Thermal Power Plants (any capacity), and Captive Thermal Power Plants (with capacity of 100 MW and above)	Located in urban areas, or ecologically sensitive areas or critically polluted areas, irrespective of distance from pit-head, except pit-head power plants.	With effect from 2 nd June, 2014.
(b)		beyond 1000 km	With effect from 2 nd June, 2014.
(c)		between 750-1000 km	With effect from 1 st January, 2015.
(d)		between 500-749 km	With effect from 5 th June, 2016.

And whereas, the Central Government had, in exercise of its powers under sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, in the Gazette of India, Extraordinary, *vide* number S.O. 3305 (E), dated the 7th December, 2015 and G.S.R. 593 (E), dated the 28th June, 2018 published the emission standards and specific water consumption for various category of thermal power plants, based on capacity of power generation and date of installation of power plant and to be achieved in time bound manner.

And whereas, the Ministry of Environment, Forest and Climate Change directed the Central Pollution Control Board *vide* F.No.Q-15017/40/2007-CPW dated the 7th December, 2017 to issue Directions under Section 5 of Environment (Protection) Act, 1986, to various Thermal Power Plants to install pollution control equipment as per the revised plan submitted by the Ministry of Power dated the 13th October, 2017 by 2022.

And whereas, the Ministry of Power has, *inter alia*, represented that with advancement in pollution control technologies, thermal power plants are better equipped to capture fly-ash generated in combustion process and unwashed coal can be used more efficiently and economically; thermal power plants are designed for coal with wide variety of ash content and are equipped with dry ash evacuation, handling and supply systems for ash utilisation; using washed coal makes power generation costlier; fly ash generated in thermal power plants is being used in several beneficial uses like cement manufacturing, brick making, road laying, back-fill material for reclamation of mine voids and low lying areas; requirement of maintaining average ash content to 34% prompts industries to undertake import of coal, resulting in outflow of foreign exchange etc.

And Whereas, the Ministry of Coal has, *inter alia*, represented that the coal mines are constantly striving to improve raw coal in terms of quality, size and extraneous material over the years which has considerably reduced wear and tear of all related equipment, coal washing process involves multiple handling and avoidable road transportation of huge quantities of coal from coal mines to washeries and then to rail sidings for onward transport to power plants; the washing process only divides the coal into washed coal and washery rejects while the ash content of mined coal remains the same; use of low grade coal washery rejects, in the multiple small user industries, generates more pollution etc.

And Whereas, the Ministry of Coal and Ministry of Power have, therefore, represented that the mandating power plants to use washed coal requires to be revisited by reconsidering the notification dated the 2nd January, 2014 which will help ease power generation for long distance haulage of coal without adverse impact on the environment.

And Whereas, the NITI Aayog, in its report after analysing the issue from the perspective of washeries, Coal mining, transportation and consumption of coal at power plants has, *inter alia*, summed up that use of washery rejects in nearby industries generates more pollution; since washery rejects are distributed in number of smaller industries, the pollution control at numerous points is more difficult than controlling the

pollution at power plant end; Ash generated in the washing process pollutes water along with coal particles and cannot be gainfully utilised; Coal washing process involves increased water use, effluent generation; Disposal of washery rejects has negative environmental impact as it has to handle and dispose huge quantity of low grade coal washery rejects, liquid effluent streams, coal storage, handling coal dust, runoff and fugitive dust; Coal washing also adversely impacts topography, water drainage pattern and quality, water bodies, surrounding air quality at large scale; Washing process increases the cost of power generation with no commensurate environmental advantages etc.

And Whereas, NITI Aayog has, therefore, recommended that it may be prudent to determine and enforce the environmental and pollution norms, to be complied with by the power generators, rather than restricting the ash content in coal, based on distance of transportation.

And Whereas, the Ministry of Environment, Forest and Climate Change, after deliberating the representations from Ministry of Power, Ministry of Coal, report of NITI Aayog and various stakeholders and after careful considerations & in larger public interest, arrived at the following:

- (i) The extent of ash content in mined coal remains the same. With washeries, the ash content gets divided at two places (washeries and the power plant), whereas if unwashed coal is used in power plant, the ash content is handled at only one place viz. the power plant;
- (ii) Thermal power plants are technologically equipped to address pollution control, ash management as they have high efficiency equipment to capture fly ash, dry ash evacuation and handling systems, ash supply systems for ash utilisation and tall stacks for wider dispersal of flue gases;
- (iii) The Ministry of Environment, Forest and Climate Change has notified emission norms, mandating respective thermal power plants to adhere to such norms in a time bound manner;

And Whereas, it is expedient to adopt best possible framework towards handling of unwashed coal including management of fly ash and other associated environmental aspects arising out of processing of unwashed coal at different stages.

And Whereas, the Ministry of Coal has represented that in view of the existing unprecedented COVID-19 pandemic and the resultant immediate requirement of utilization of domestic coal by stimulating coal sector demand for power generation in the country, it is desirable to issue the notification at the earliest.

Now, therefore, in exercise of the powers conferred by Section 3, Section 6 and Section 25 of the Environment Protection Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes the following rules to further amend the Environment (Protection) Rules, 1986, namely :-

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2020
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in rule 3, for sub-rule (8), the following sub-rule shall be substituted, namely :-

“(8) Use of coal by Thermal Power Plants, without stipulations as regards ash content or distance, shall be permitted subject to following conditions:

- (1) **Setting Up Technology Solution for emission norms:**
 - (i) Compliance of specified emission norms for Particulate Matter, as per extant notifications and instructions of Central Pollution Control Board, issued from time to time.
 - (ii) In case of washeries, Middling and rejects to be utilized in FBC (Fluidised Bed Combustion) technology based thermal power plants. Washery to have linkage for middling and rejects in Fluidised Bed Combustion plants.
- (2) **Management of Ash Ponds:**
 - (i) The thermal powers plants shall comply with conditions, as notified in the Fly Ash notification issued from time to time, without being entitled to additional capacity of fly ash pond (for existing power generation capacity) on ground of switching from washed coal to unwashed coal.
 - (ii) Appropriate Technology solutions shall be applied to optimise water consumption for Ash management;

- (iii) The segregation of ash may be done at the Electro-Static Precipitator stage, if required, based on site specific conditions, to ensure maximum utilization of fly ash;
- (iv) Subject to 2(i) above, the thermal power plants to dispose flyash in abandoned or working mines (to be facilitated by mine owner) with environmental safeguards.

(3) **Transportation:**

- (i) Coal transportation may be undertaken by covered Railway wagon (railway wagons covered by tarpaulin or other means) and/or covered conveyer beyond the mine area. However, till such time enabling Rail transport/conveyer infrastructure is not available, road transportation may be undertaken in trucks, covered by tarpaulin or other means.
- (ii) It shall be ensured by the thermal power plant that
 - a. Rail siding facility or conveyor facility is set up at or near the power plant, for transportation by rail or conveyor; and
 - b. If transportation by rail or conveyor facility is not available, ensure that the coal is transported out from the Delivery Point of the respective mine in covered trucks (by tarpaulin or other means), or any mechanized closed trucks by road.
- (4) This shall also be deemed to be additional conditions of the relevant Environmental Clearances for respective projects for financial year 2020-21 and onwards. The existing Environmental Clearances shall stand modified so as to make the above conditions operative for relevant sectors. The Consent to Operate shall be issued by respective State Pollution Control Boards accordingly."

[F.No.13014/01/2020-IA.I(T)]

GEETA MENON, Jt. Secy.

Note:-The principal rules were published in the Gazette of India *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* numbers S.O. 82(E), dated 16th February, 1987; S.O. 64(E), dated 18th January, 1988; G.S.R. 931(E), dated 27th October, 1989; S.O. 23(E), dated 16th January, 1991; G.S.R. 95(E), dated 12th February, 1992; G.S.R. 329(E), dated 13th March, 1992; G.S.R. 562(E), dated 27th May, 1992; G.S.R. 884(E), dated 20th November, 1992; G.S.R. 386(E), dated 22nd April, 1993; G.S.R. 422(E), dated 19th May, 1993; G.S.R. 801(E), dated 31st December, 1993; G.S.R. 320(E), dated 16th March, 1994; G.S.R. 560(E), dated 19th September, 1997; G.S.R. 378(E), dated 30th June, 1998; G.S.R. 7(E), dated 22nd December, 1998; G.S.R. 407(E), dated 31st May, 2001; G.S.R. 826(E), dated 16th November, 2009; G.S.R. 513(E), dated 28th June, 2012; G.S.R. 02(E) dated 2nd January, 2014; S.O. 3305 (E), dated 7th December, 2015; G.S.R. 593(E), dated 28th June, 2018 and S.O. 236 (E), dated 16th January, 2020.



Annexure-II
Email : rospcb.angul@ospcbboard.org
Website : www.ospcbboard.org

**REGIONAL OFFICE,
STATE POLLUTION CONTROL BOARD, ODISHA**
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
Plot No.-S-3/3, Industrial Estate, Hakimpada, Angul -759143

No. 4237 /SC/ROSPCB/AGL/311/2015-16

Date 05.12.2025 /

To

1. The Executive Director, M/s. NTPC (Talcher Super Thermal Power Station), Kaniha, Angul
2. The Executive Director, M/s. NALCO(CPP), Angul.
3. The Executive Director, M/s. Jindal Steel Power Ltd., Nisha, Angul
4. The Executive Director, M/s. Jindal Steel Odisha Ltd., Nisha, Angul
5. The Vice President, M/s. Jindal India Power Ltd., Derang, Angul
6. The Vice President, M/s. Tate Steel Ltd. (TSM-CPP), Angul.
7. The Plant Head, M/s. Sree Metaliks Ltd, Angul

Sub: Provide tarpaulin cover on fly ash carrying Vehicles- reg.

Sir,

As you are aware that, fly ash generated from the thermal power plants is very fine particles, which may cause extensive dust nuisance, if it is not managed properly during handling, storing & transportation by any means. It has been brought to the notice of the Board that most of the vehicles carrying fly ash are not being covered with tarpaulin for which heavy fugitive dust emission is taking place on public Road, which may cause sometimes visibility issues for public and invites an accident.

In view of the above, you are hereby directed to comply the following and report compliance to this effect shall be submitted to the Board at an early.

1. Provide tarpaulin cover on fly ash carrying vehicles before exiting from your factory premises.
2. All the fly ash carrying vehicle shall be passed through wheel washing system before exiting from your factory premises.
3. Overloading of fly ash shall be restricted.
4. Fly Ash dispatch record shall be maintained.

This is for your kind information and necessary action.

Yours faithfully,

(Pw)
Regional Officer

Memo 4238 / dtd. 05.12.2025 /

Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information.

(Pw)
Regional Officer

Memo 4239 / dtd. 05.12.2025 /

Copy forwarded to the Collector & District Magistrate, Angul for kind information.

(Pw)
Regional Officer

Memo 4240 / dtd. 05.12.2025 /

Copy forwarded to the RTO Angul /RTO, Talcher for kind information and necessary action.

(Pw)
Regional Officer

ofc



REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
[Forest, Environment & Climate Change Department, Govt. of Odisha]
Plot No- S 3/3 Industrial Estate, Hakimpada, Angul, Odisha, Pin- 759143

Letter No. 127 / ESTT./ROSPCB/AGL/162/2018-19

Date. 06-01-2020

To

The Executive Officer
Angul Municipality
Angul

Sub: Request to adopt various measures for the significant degrade of Air quality index of Angul Municipality-reg.

Sir,

With reference to the subject cited above, it is to bring kind notice that air quality of the Angul municipality and city area of Angul have been degraded significantly on this winter due to vehicular road dust, open burning of solid waste & plastic waste etc., for which you have been suggested to adopt the following measures to control the air quality of the city:

1. Regular cleaning of roads through the mechanized road sweeping machine for removing dust from all the roads (also Industrial estate, Hakimpada) more efficiently.
2. Water sprinkling through truck mounted mist canon shall be carried out every day on the earthen/WBM roads for prevent of fugitive dust generation and controlling particulate matter effectively.
3. Clean the dust deposited on both sides of the road immediately and dumped it at designated site.
4. Use of coal by roadside Dhabas has been prohibited vide Govt. of Odisha Notification No.19655/F&E dated.27.10.2016, accordingly Coal/coke/wood burning in all the dhabas / hotels / eateries inside the city should be completely stopped and action shall be taken against defaulters as per law.
5. Ban open burning of garbage and agricultural waste, promoting composting/waste-to-energy.
6. Strict implementation of ban on single use plastics such as plastic sticks (earbuds, ballons, flags, candy, ice cream), polystyrene (thermocool) for decoration, plates, cups, glasses, cutlery (forks, spoons, knives), straws, trays, sweet box/invitation card wrapping etc. within municipality area.
7. All the construction and demolition waste shall be handled in accordance with the provisions of C & D waste lying on the roadsides and open areas shall be removed and transported to the waste handling sites/plants.
8. Waste burning inside the city shall be completely stopped. All the housing societies/colonies/parks/horticultural areas/office premises

shall be instructed to stop burning of leaves and tree cuttings inside their respective areas.

In view of the above, you are requested to implement above suggested measures for improvement of air quality index of the Angul city. This is for your kind information and necessary action.

Yours faithfully,



Regional Officer

Memo No. 128 /date. 06-09-2026

Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information.



Regional Officer

Memo No. 129 /date. 06-09-2026

Copy forwarded to the Collector & District Magistrate, Angul for kind information.



Regional Officer





REGIONAL OFFICE
STATE POLLUTION CONTROL BOARD, ODISHA
 [Forest, Environment & Climate Change Department, Govt. of Odisha]
 Plot No- S 3/3 Industrial Estate, Hakimpada, Angul, Odisha, Pin- 759143

Letter No. 130 /

Date. 06-09-2016

To

The Executive Officer
 Talcher Municipality
 Angul

Sub: Request to adopt various measures for the significant degrade of Air quality index of Talcher Municipality/city-reg.

Sir,

With reference to the subject cited above, it is to bring kind notice that air quality of the Talcher municipality and city area of Talcher have been degraded significantly on this winter due to vehicular road dust, open burning of solid waste & plastic waste etc., for which you have been suggested to adopt the following measures to control the air quality of the city:

1. Regular cleaning of roads through the mechanized road sweeping machine for removing dust from all the roads more efficiently.
2. Water sprinkling through truck mounted mist canon shall be carried out every day on the earthen/WBM roads for prevent of fugitive dust generation and controlling particulate matter effectively.
3. Clean the dust deposited on both sides of the road immediately and dumped it at designated site.
4. Use of coal by roadside Dhabas has been prohibited vide Govt. of Odisha Notification No.19655/F&E dated.27.10.2016, accordingly Coal/coke/wood burning in all the dhabas / hotels / eateries inside the city should be completely stopped and action shall be taken against defaulters as per law.
5. Ban opens burning of garbage and agricultural waste, promoting composting/waste-to-energy.
6. Strict implementation of ban on single use plastics such as plastic sticks (earbuds, ballons, flags, candy, ice cream), polystyrene (thermocool) for decoration, plates, cups, glasses, cutlery (forks, spoons, knives), straws, trays, sweet box/invitation card wrapping etc. within municipality area.
7. All the construction and demolition waste shall be handled in accordance with the provisions of C &D waste lying on the roadsides and open areas shall be removed and transported to the waste handling sites/plants.
8. Waste burning inside the city shall be completely stopped. All the housing societies/colonies/parks/horticultural areas/office premises

shall be instructed to stop burning of leaves and tree cuttings inside their respective areas.

In view of the above, you are requested to implement above suggested measures for improvement of air quality index of the Talcher city. This is for your kind information and necessary action.

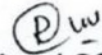
Yours faithfully,



Regional Officer

Memo No. 131 /date 06-01-2026 /

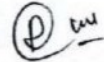
Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information.



Regional Officer

Memo No. 132 /date 06-01-2026 /

Copy forwarded to the Collector & District Magistrate, Angul for kind information.



Regional Officer

etc



OFFICE OF THE REGIONAL OFFICE, ANGUL
STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Plot No.-S 3/3 Industrial Estate, Hakimpada, Angul, Odisha, Pin-759143

No. 22 / Esst/ROSPCB/AGL/250/2022-23 Date 01.01.2026

To

1. The PD, NAHI, Project Implementation Unit (PIU), Dhenkanal, Odisha.
2. The Executive Director, M/s NALCO (S&P), Angul ✓
3. The Executive Director, M/s NTPC, Kanhia ✓
4. The Executive Director, M/s. JIPL, Derang ✓
5. The Vice-President, M/s. Tata Steel, Meramundali, Dhenkanal ✓
6. The Vice-President, M/s. Jindal Steel & Power Ltd, Nisha, Angul ✓
7. The Project Officer, Ananta OCP, MCL, Talcher
8. The Project Officer, Balaram OCP, MCL, Talcher
9. The Project Officer, Bharatpur OCP, MCL, Talcher
10. The Project Officer, Bhubaneswari OCP, MCL, Talcher
11. The Project Officer, Hingula, OCP, MCL, Talcher
12. The Project Officer, Jagannath OCP, MCL, Talcher
13. The Project Officer, Kanhia OCP, MCL, Talcher
14. The Project Officer, Lingaraj OCP, MCL, Talcher
15. The Additional Director, M/s. ACB(India), Talcher Washery Pvt. Ltd., Danara ✓
16. The Director, M/s. Global Coal Washery Pvt. Ltd, Balanda, Talcher ✓
17. The Director, M/s. Ganesh Spong Ltd, Angul ✓
18. The Director, M/s. Sree Metalics Ltd, Angul ✓

Sub: Request to take necessary preventive measures at your area of jurisdiction in order to curb road dust pollution-reg.

Sir,

With reference to the subject cited above, is to intimate that a public complaint has been received from Sushanta Kumar Pradhan, resident of Ganesh Bazar, Gotamara, Banarpal, Angul which is self-explanatory (**copy enclosed**). In this context, Board official visited the alleged area and recommended to take some points for minimum of road dust pollution.


Therefore, it is requested to take necessary steps in your area of jurisdiction for redressal of the public complaint and to create better local environment. This is for kind information and necessary action.

Yours faithfully,

Encl: As above.


Memo No. 23 Dt. 01.01.2026

Copy forwarded to the Addl. District Magistrate, Angul for kind information.


Regional Officer


Memo No. 24 Dt. 01.01.2026


Copy forwarded to Environmental Engineer, SPC Board, Odisha, Bhubaneswar for kind information. This is with reference to his letter no. 22224 dated.17.12.2025 and letter no. 12869 dated. 08.07.2025.


Regional Office

Memo No. 25 Dt. 01.01.2026

Copy forwarded to Sri Sushanta Kumar Pradhan, At: Ganesh Bazar, Gotamara, Banarpal, Angul, Odisha for kind information.


Regional Officer


Regional Officer

o/c

**REPORT ON COMPLAINT FILED BY SRI SUSHANTA KUMAR PRADHAN,
AT: GANESH BAZAR, BANARPAL, ANGUL, ODISHA,**

This office has received public complaint from Head Office, SPCB, vide letter no. 22224 Dt.17.12.2025 and letter no. 12869 Dt.08.07.2025, filed by Sri Sushanta Kumar Pradhan regarding severe industrial pollution on Roads and health hazards. In this connection, board official visited the alleged area on 20.12.2025.

Background of the Complaint:

Complainant a resident of Banarpal, Angul alleged concern about the rising levels of environmental pollution in Banarpal area mainly due to road dust due to plying of heavy vehicle, that there is minimum 5 heavy truck crossing on the road on every One minutes where the road may be not designed for that. The bypass road is still not yet ready. The heavy trucks are loaded with coal, Sand, Iron Ore and Ash. Basically, now a day a lot of coal trucks are running through this road from Talcher to NALCO CPP plant. Both side of the road have very worst dust. Due to heavy truck moment those dusts are always moving on the air. Further road accidents are happening on every month. All House are very small in our area and we are middle class people. Basically, the dust is entering into the house from afternoon until late night. The dust particles are not removing from the room so easily. We could not able to sleep at night. Further there are 3 plants NALCO smelter, NALCO CPP and TATA steel plant which are also making pollution our area. The complainant has requested the following measure to adopt.

1. To arrange some water sprinkling on the both side of the road (Soil Area) by tanker on the evening 4PM at Banarapal area to avoid the pollution.
2. To declare No entry zone (Only for Heavy vehicle) in the morning for 2 hours and in the evening for 2 hours so that the students and working people can go for study and work with fresh mind.
3. Regular maintenance of damaged roads.
4. Restriction of speed limit of the vehicles.

Observation:

1. National Highway (NH) - 55 (Cuttack-Angul-Sambalpur Highway) is passing through the Angul and Dhenkanal district and along the said Banarpal area. There are various industries have been established and operating near to Banarpal in the district of Angul and also in Dhenkanal district.
2. A new Bypass on NH-55 (Angul town) has been open recently from Panchamahala to Santri by passing Angul town and Banarpal, however, heavy vehicle passes through Banarpal area due to industries and coal mines of MCL. NH-149 and NH-55 serves the purpose of transporting coal from coal mines of MCL Talcher to nearby industries and also to other district/state.
3. Huge dust deposition was observed on either side of the NH near Banarpal area.
4. Fugitive dust emission observed during plying of vehicles on the road.
5. Road dust pollution was observed due to damaged condition of the road and heavy traffic in that area.

6. Though the industries and mines have installed wheel & body washing system to wash the wheel & body of the vehicles getting entry and exit from the industry & mines, but these must be operated continuously and effectively.
7. During visit, it was observed that in many parts of NH median opening found to be earthen which causes massive fugitive emission during road crossing of vehicles.
8. It was also observed during visit that, road dust pollution taking place during plying of vehicles were the major reason for deteriorating the local environment. Also, it was observed that, roadside Dhaba's and Restaurants using raw coal as fuel are emitting heavy smoke.

Recommendations/suggestions

The recommendation of the complainant may be considered along with the following points to improve the road dust pollution.

- a) Regular cleaning of the roads through dedicated vacuum type road sweeping machine and maintenance of road conditions.
- b) Widening of the Roads to minimize traffic related issues.
- c) End to end pavement of NH to avoid deposition of dust.
- d) Roadside parking should be prohibited.
- e) Industry shall ensure for proper tarpaulin cover, wheel & body washing of the vehicle before exit from the industry & mines gate.
- f) Restriction for use of raw coal in roadside Dhabas and Restaurants. They should switchover to cleaner fuel such as LPG.
- g) Median opening in between NH shall be concreted to control road dust pollution.
- h) Installation of traffic control system, cameras in prominent location to check the vehicles covered with tarpaulin, speed limit, parking of vehicle along the roads and overloading.


Sri S K Bhoi,
Asst. Env. Scientist
Asst. Env. Scientist
State Pollution Control Board
Regional Office, Angul

7/5/25, 1:25 PM

AllDetails

Details for registration number : MOEAF/E/2023/0000880

Name	SUSHANTA KUMAR PRADHAN
Date of receipt	25/03/2023
Address	Ganesh Bazar, Banarapal
District name	Anugul
State name	Odisha
Mobile no	7077853131
Email Id	sushantapradhan2009@gmail.com

Grievance description

Environment, Forest and Climate Change >> Environment related >> Pollution/Hazard related (CPCB) >> Air pollution >> Health impacts of Air Pollution

Address : Ganesh Bazar, Banarapal, Angul, Odisha

With reference to Grievance MOEAF/E/2023/0000449 We have send a formal grievance to State Pollution, Odisha as well as District Pollutions, Odisha. Even though we have written a grievance to state pollution board, Still they don't check the details of the grievance and it pending with the concern, The detail has been attached along with this grievance.

Additional Information

Not Provided

Grievance Document



Name of organisation(s) where grievance is pending

1. State Pollution Control Board

Type of receipt

Takenup



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

IPC-II/TPP/PI-14/25/2021

March 03, 2023

To,

The Member Secretary,
Orissa Pollution Control Board,
A-118, Nilkanta Nagar Unit VIII,
Bhubaneswar - 751 012
Odisha

Sub.: Representation of Shri. Sushanta Kumar Pradhan, Banarapal, District Anugul, Odisha regarding environmental pollution caused by NALCO Smelter, NALCO CPP and Tata Steel Plant-reg.

Sir,

A representation has been received in CPCB from Shri. Sushanta Kumar Pradhan, Banarapal, District Anugul, Odisha through Centralised Public Grievance Redress and Monitoring System (Reg. No. MOEAF/E/2023/0000449 dt. 16.02.2023) regarding air pollution being caused by dust spread in and around Banarapal area, Anugul District, Odisha due to heavy trucks movement for transportation of coal, sand, iron ore and ash and for transportation of coal from Talcher to NALCO CPP through NH 55 road and about pollution due to three large industrial plants namely NALCO Smelter, NALCO CPP and Tata Steel Plant.

It is requested to take appropriate action on the above PG and inform the complainant about the action taken.

Encl: as above

Yours faithfully,

h.w.f. 31/3/2023

[Nazimuddin]

Divisional Head-IPC-II

Details for registration number : MORTH/E/2023/0002204

Name Of Complainant SUSHANTA KUMAR PRADHAN

Date of Receipt 13/02/2023

Received By Road Transport and Highways
Ministry/Department

Grievance Description

Road Transport and Highways >> Construction & Maintenance of National Highways >> Quality of National Highways below par

Ministry/Organisation : National Highways Authority of India (NHA)

Name of State : ODISHA

National highway Number : 55

Stretch Name of the state and the district : ODISHA, ANUGUL

With reference to above subject, We are the people of Banarapal, District of anugul, Odisha state and writing here about the pollution at Banarapal area due to heavy truck movement. We have been observed from last 1 year, There is minimum 5 heavy truck crossing on the road on every One minutes where the road may be not designed for that. The bypass road is still not yet ready. The heavy trucks are loaded with coal, Sand, Iron Ore and Ash. Basically now a days a lot of coal trucks are running through this road from Talcher to NALCO CPP plant. Both side of the road have very worst dust. Due to heavy truck moment those dust are always moving on the air. Further road accidents are happening on every month. All House are very small in our area and we are middle class people. Basically the dust are entering into the house from afternoon until late night. The dust particles are not removing from the room so easily. We could not able to sleep at night. Further there are 3 plants NALCO smelter, NALCO CPP and TATA steel plant which are also making pollution our area. We cannot get good oxygen. If this things will continue regularly, May be within 1 to 2 years so many people getting affected in cancer. We are going to Collectorate Anugul, But The collector does want to listen such type of complaint.

So requesting to your department, kindly make some arrangement so that there will be heavy dust. People can stay safely and healthy. We are also common man of India. we have some responsibility towards this country may less or may be more.

Current Status Case closed

Date of Action 01/03/2023

Remarks

Reply copy attached.

Rating

1

Rating Remarks

The answer was not solution for the recent situation for pollution and accident.

Appeal Details

Appeal Number MORTH/E/A/23/0000265

Date of Receipt 01/03/2023

Appeal Text

Dear Sir, Thanks for your kind cooperation for the country. I am writing again on behalf of Village of Ganesh Bazar Banarapal. We are requesting to make some alternative arrangement, so that the people of Banarapal will be helpful. Below we explaining in detail 1- kindly arrange some water sprinkling on the both side of the road (Soil Area) by tanker on the evening 4PM at Banarapal area to avoid the pollution. 2- Kindly declare No entry zone (Only for Heavy vehicle) in the morning for 2 hours and in the evening for 2 hours so that the students and working people can go for study and work with fresh mind. 3-Road was repaired. But again it was damaged in some places. 4- Also Please make some Monitoring the speed limit of heavy vehicles Every ones life is more precious. we can earn so many things in our life But we cannot earn a persons life who get died on road accident. Safety First, Travel Must. Thanking you
Regards Sushanta Pradhan

Current Status Under Process

Officer Concerns To

Officer Name Sh. Sunil Prakash Bhardwaj (CGM HR Admn Coord)



OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE, ANGUL

ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଅନୁଗୋଳ

JUDICIAL SECTION

Telephone: 06764-230567/230234 | Email: dm-angul@od.gov.in

Order No. 19 /Judl., dated Angul, the 3rd of January, 2026

**An order under Section 163 of the Bharatiya Nagarik Suraksha Sanhita
(BNSS)**

In light of the poor air quality in Talcher Municipality and considering the GRAP Stage-II guidelines, the following restrictions are imposed in Talcher Municipality area.

1. All construction activities are prohibited during 6.00 PM to 10.00 AM every day.
2. Any demolition or earth work to be carried out within the Municipality limits is prohibited.
3. The Municipality, NHAI and MCL shall carry out water sprinkling on all roads at least 3 times a day.
4. Entry of heavy trucks inside Talcher town is completely prohibited.
5. Open burning of waste, coal burning in Dhaba etc and open fire of any kind are completely prohibited.
6. Sub-Collector, Talcher and RTO, Talcher shall issue separate restrictions on movement of all the coal and ash trucks during day time.
7. No trucks without covering/tarpauline shall be permitted to ply on the NH-149.
8. NHAI and Executive Engineer, NH Division, Pallahara shall ensure sprinkling of water at all their construction sites.
9. In view of this emergency, this order is made ex-parte u/s 163(2) of the BNSS.
10. This order shall remain in force for a period of 7 days unless extended.
11. The Police, Municipality, all Executing Agencies and RTO are ordered to ensure strict compliance.
12. The Sub-Divisional Magistrate, Talcher shall ensure daily monitoring and submit compliance on daily basis to this Office.

Collector & District Magistrate
Angul

Memo No. 20 /Judl./Dt. 03.01.26 /

Copy forwarded to the Superintendent of Police, Angul for information and necessary action.


03/01/2026
Additional District Magistrate
Angul

Memo No. 21 /Judl./Dt. 03.01.26 /

Copy forwarded to Sub-Collector & SDM, Talcher/ RTO, Talcher/ Executive Officer, Talcher Municipality for information and necessary action.


03/01/2026
Additional District Magistrate
Angul

Memo No. 22 /Judl./Dt. 03.01.26 /

Copy forwarded to Project Director, NHAI, Dhenkanal/ Executive Engineer, NH Division, Pallahara/ Nodal General Manager, Jagannath Area, MCL, Talcher for information and necessary action.


03/01/2026
Additional District Magistrate
Angul

Annexure-VI



ଉପଖଣ୍ଡ ପ୍ରାଣ ଚିକିତ୍ସା ଅଧିକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଡାଳଚେର, ଅନୁଗୁଳ

OFFICE OF THE SUB-DIVISIONAL VETERINARY OFFICER, TALCHER, ANGUL

Phone: 06760-240015, E-mail ID: sdvotalcher0@gmail.com

No. 61 SDVO/TCR Dt. 06.2.26

To

The Executive Officer,
Talcher Municipality, Talcher

Sub: Regarding disposal of waste material from the campus of office of SDVO, Talcher and SDVH, Talcher

Ref: This Office Letter No.- 380, dt. 13.08.2024.

Sir,

In inviting a reference to the subject and letter sited above I am to inform that lifting of waste disposals from the campus of office of SDVO, Talcher and SDVH, Talcher is not done regularly by municipality staffs. Due to this the dumping of waste inside the campus creates unhealthy environment in the campus leading to public outrage and to the environmentalist a concern.

So it is again requested to take necessary steps for daily cleaning and lifting of waste disposals for preventing spreading of infection, better sanitation and greater interest of public.

Yours faithfully,

[Signature]
Sub Divisional Veterinary Officer,
Talcher

Memo No. 62 Date. 6.2.26

Copy forwarded to the Block Veterinary Officer, Talcher for information and needful action.

[Signature]
Sub Divisional Veterinary Officer,
Talcher

Memo No. 63 Date. 6.2.26

Copy submitted to the Chief District Veterinary Officer, Angul for favour of kind information and necessary action.

[Signature]
Sub Divisional Veterinary Officer,
Talcher



Annexure-VII

ଉପଖଣ୍ଡ ପ୍ରାଣ ଚିକିତ୍ସା ଅଧିକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଡାଳଚେର, ଅନୁଗୁଳ

OFFICE OF THE SUB-DIVISIONAL VETERINARY OFFICER, TALCHER, ANGUL

Phone: 06760-240015, E-mail ID: sdvotalcher0@gmail.com

No. 64 SDVO/TCR Dt. 06/02/2026

To

The Inspector In-Charge, Talcher Sadar Police State

Sub: Regarding regular patrolling near Office of SDVO, Talcher and SDVH, Talcher

Sir,

I am to inform that some unknown and anti-social local public are entering to our campus during day and night, regularly creating unhygienic, insanitary environment and awaked situation inside the campus. In spite of several verbal instructions to restrict unauthorized roaming of people inside the campus they are not listening to us. As the office campus is near the market the persons could not be identified. They are also putting alcohol bottles inside the campus. I am suspecting of any unethical works may be done by them violating the standard public morals and endangering public health and safty.

Hence it is requested to increase the Police patrolling near our campus and inside the campus so that the situation can be controlled.

Yours faithfully,

[Handwritten Signature]
06-02-2026

Sub Divisional Veterinary Officer,
Talcher

Memo No. 65 Date. 06/02/2026

Copy submitted to the Sub-Divisional Police Officer, Talcher for information and needful action.

[Handwritten Signature]
06-02-2026

Sub Divisional Veterinary Officer,
Talcher

Memo No. 66 Date. 06/02/2026

Copy submitted to the Chief District Veterinary Officer, Angul for favour of kind information and necessary action.

[Handwritten Signature]
06-02-2026

Sub Divisional Veterinary Officer,
Talcher

Received
07/02/2026
Asst. Insp. Talcher
9.2.2026
SDVO/TCR